

Date 15 of 04 2025 Uploading

Directorate General of Foreign Trade
(PRC Section)

Minutes of the Policy Relaxation Committee Meeting
Held on 25.03.2025 & 02.04.2025 under the Chairmanship of
Shri Santosh Kumar Sarangi, Director General of Foreign Trade

Meeting No. 29AM25 held on 25.03.2025 & 02.04.2025

The following members were present in the meeting:

- | | |
|-----------------------------|------------------------------|
| 1. Ms. Shubra | Sr. Development Commissioner |
| 2. Shri Hardeep Singh | Addl. DGFT |
| 3. Dr.S.K. Bansal | Addl. DGFT |
| 4. Shri Rakesh Kumar | Addl. DGFT |
| 5. Shri Abhinav Gupta | Addl. DGFT |
| 6. Shri Lokesh H.D. | Addl. DGFT |
| 7. Shri K.V.Tirumala | Joint DGFT |
| 8. Shri Randheep Thakur | Joint DGFT |
| 9. Shri Satya Raja Sekhar G | Joint DGFT |
| 10. Shri Pravin Nalawade | Joint DGFT |

Following cases were discussed. The decision taken on the individual cases are as under:-

S. No	Name of the firm
1.	M/s. Voestalpine VAE VKN India Pvt. Ltd. And M/s. Daikin Air Conditioning India Pvt.Ltd.
2.	M/s. Sree Dev Agro Foods
3.	M/s. Premium Ferromet Pvt Ltd, Kolkata
4.	M/s. U K Monu Timbers, Karnataka
5.	M/s. Budge Budge Refineries Ltd, Kolkata
6.	M/s. Pmea Solar Systems Private Limited, Mumbai
7.	M/s. Ganges Jute Private Limited, Kolkata
8.	M/s. Rajhans Impex Private Limited, Jamnagar
9.	M/s. KLF International, Mumbai
10.	M/s. Raymond Uco Denim Private Limited, Mumbai
11.	M/s. Amar Tea Private Limited, Mumbai
12.	M/s. Splendid Udyog Limited, Tamil Nadu

Sanjay

13.	M/s. Malas Food Products Private Limited, Thane
14.	M/s. Ceat Limited, Mumbai
15.	M/s. K.T.C. (India) Limited, Delhi
16.	M/s. Ashapura Perfoclay Limited, Mumbai
17.	M/s. Shyam Sel and Power Limited, Kolkata
18.	M/s. Opera Global Private Limited, Uttar Pradesh
19.	M/s. Chemtrade Global Impex Llp, Mumbai
20.	M/s. Chemtrade Global Impex Llp, Mumbai
21.	M/s. India Yamaha Motor Private Limited, Delhi
22.	M/s. Alok Industries Limited, Mumbai
23.	M/s. R R K Cotton's India Private Limited, Tamil Nadu
24.	M/s. New (India) Imaging Industries Private Limited, Thane
25.	M/s. Prosperity Vanijya Private Limited, Kolkata
26.	M/s. Hallmark Steel Private Limited, Mumbai
27.	M/s. Spc Life Sciences Limited, Vadodara
28.	M/s. Mercedes-Benz Research and Development India Private Limited, Bengaluru
29.	M/s. Rolex Lanolin Products Limited, Mumbai
30.	M/s. Shahi Exports Private Limited, Bangalore
31.	M/s. Shahi Exports Private Limited, Bengaluru
32.	M/s. Ratnamani Metals and Tubes Limited, Ahmedabad
33.	M/s. Srf Limited, Gurugram
34.	M/s. Sadha Exports, Kerala
35.	M/s. Sadha Exports, Kerala
36.	M/s. Plastiblends India Limited, Mumbai
37.	M/s. Plastiblends India Limited, Mumbai
38.	M/s. Crown Decor Private Limited, Ahmedabad
39.	M/s. Vinyroyal Plasticoates Ltd., Mumbai
40.	M/s. JSK Industries Private Limited, Mumbai
41.	M/s. Hyatt India Consultancy Private Limited, Delhi
42.	M/s. Marico Limited, Mumbai
43.	M/s. Anecha Associates, Maharashtra
44.	M/s. Doowon Climate Control India Private Limited, Chennai
45.	M/s. Sara Sae Private Limited, Dehradun
46.	M/s. VKS Hytech Private Limited, Haryana
47.	M/s. Prince Corp Private Limited, Mumbai
48.	M/s. Mantram Technofab Private Limited, Indore

Sanjay

49.	M/s. Brightstar Textile, Maharashtra
50.	M/s. Salasar Yarns Private Limited, Surat
51.	M/s. Salasar Yarns Private Limited, Surat
52.	M/s. Kreet Netlon, Surat
53.	M/s. Amir Chand Jagdish Kumar (Exports) Limited, Gurugram
54.	M/s. Chemtex Materials Private Limited, Ahmedabad
55.	M/s. Rawalwasia Yarn Dyeing Private Limited, Surat
56.	M/s. Sri Vigneshwara Enterprises, Bengaluru
57.	M/s. Chacha Impex, Mumbai
58.	M/s. Premium Medical and Health Care Providers Private Limited, Coimbatore
59.	M/s. Curateq Biologics Private Limited, Hyderabad
60.	M/s. G S Exports Private Limited, Mumbai
61.	M/s. Mallika Textiles Private Limited, Ludhiana
62.	M/s. Atharva Corrugations Private Limited, Mumbai
63.	M/s. Tega Industries Limited, Kolkata
64.	M/s. Vrijesh Natural Fibre & Fabrics (India) Private Limited, Mumbai
65.	M/s. Sun Pharmaceutical Industries Limited, Mumbai
66.	M/s. Surmount Laboratories Private Limited, Mumbai
67.	M/s. Teena Labs Limited, Hyderabad
68.	M/s. Teena Labs Limited, Hyderabad
69.	M/s. Teena Labs Limited, Hyderabad
70.	M/s. Teena Labs Limited, Hyderabad
71.	M/s. Shivtek Spechemi Industries Limited, Delhi
72.	M/s. Shree Laxmi Udyog, Maharashtra
73.	M/s. Counter Measures Technologies Private Limited, Chennai
74.	M/s. National Engineering Industries Limited, Jaipur
75.	M/s. All India Importers & Exporters Association, Mumbai
76.	M/s. Adani Wilmar Limited, Ahmedabad
77.	M/s. Hi Tech International, Ludhiana
78.	M/s. ITC Limited, Guntur
79.	M/s. Alchemie Finechem Private Limited, Mumbai
80.	M/s. Dana Anand India Private Limited, Pune

**Case No.01 M/s. Voestalpine VAE VKN India Pvt. Ltd. and
M/s. Daikin Air Conditioning India Pvt.Ltd.**

Sanjay

F.No. 01/60/162/63/AM25/PRC

Meeting No.29AM25 held on 25.03.2025 & 02.04.2025

Subject: Post-export EPCG duty Credit Scrip- Revalidation of Scrips in Pursuance of Order of Hon'ble High Court Delhi.

Applicant Statement: Relaxation to revalidate the post-export EPCG Scrips which have expired due to difficulties faced in their utilization. Post export EPCG Duty Credit Scrips(s) was introduced w.e.f. 05.06.2012 by insertion of a new para 5.11 in the FTP 2009-2014, vide which exporters could import Capital Goods on payment of applicable duties, taxes and cess in cash. After completion of the Export Obligation, basic Customs Duty so paid on the Capital Goods was to be remitted in the form of freely transferable duty credit scrip(s).

2.The Scheme was continued in FTP, 2015-20 with stipulation as per the para 5.12(e) of FTP that "*All provisions for utilization of scrips issued under Chapter 3 of FTP shall also be applicable to Post Export EPCG Duty Credit Scrip(s).*"

3.Issuance of Post Export EPCG Duty Scrip(s) has been discontinued in the FTP,2023.

4.Although the exporters were able to apply online for issuance of the Post Export EPCG Authorization, they could not apply online for grant of freely transferable Chapter 3 incentive scrips because the online module in the DGFT system to apply for grant of freely transferable incentive scrips could not be operationalised. Accordingly, RAs issued to the EPCG authorization holders, Post Export EPCG Scrips manually by adopting the format prescribed for MEIS scrip.

A. **Agenda Note for PRC from EPCG Division is enclosed.**

B. **Orders of High Court of Delhi.**

Decision: The Committee went through the justification made by the firm and discussed the matter at length and observed that there is merit in the case. Accordingly, the Committee decided to accede to the request of the firm and allowed revalidation of EPCG Duty Scrip No. 0530165117 dated 20.01.2023 of M/s Voestalpine VAE VKN India Private Limited and EPCG Duty Scrip No. 0530172505 dated 06.10.2022 of M/s Daikin Air Conditioning India Pvt. Ltd. for a period of 6 months from the date of endorsement. The firms shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ CLA Delhi)

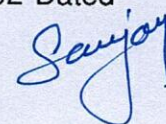
Case No.02

M/s. Sree Dev Agro Foods, Tamil Nadu

F.No. HQRPRCAPPLY00011317AM25

Meeting No.29AM25 held on 25.03.2025 & 02.04.2025

Subject: Accepting the SEO in terms of Policy Circular No. of 07 of 2002 Dated



11.07.2022 and Condone the procedural lapse.

Applicant Statement: We have completed the stipulated export obligation over and above of annual average export performance in-terms of Chapter 5 of FTP / HBP 2009-2014 with physical exports under Para 5.10 (d) of HBP. The EO under subject shipping bills are effected through drawback scheme shipping bills by the third party and the details have endorsed properly whereas the particular authorization details were not declared by them inadvertently therefore we have executed an Affidavit as per Policy Circular No.07/2002 Dated 11-07-2002 and complied the conditions laid down. We have represented the case with EPCG Committee on 27-06-2024 vide file no: HQREPCGPRAPP00000133AM25 whereas in the minutes of meeting no.06/AM25 Dated 29-08-2024, the authority couldn't consider the request and stating have not submitted any cogent reasons or justification in support of any genuine hardship faced by us. On above circumstances, please note all the exports made on or before 31-03-2015, we have informed the exporter to declare the authorization number and other particulars whereas due to operation lack their logistics have omitted the authorization number but they have endorsed the manufacturer / authorization holder name and IEC details promptly under drawback shipping bills. Hence, we request your good self to kindly condone the procedural lapse and inform RA to consider the case in-terms of Policy Circular No.07/2002 Dated 11-07-2002 since the goods exported before 31-03-2015 the condition of Appendix-5C will not be arised and please issue an EODC i.e Redemption letter accordingly.

RA report was also seen.

Decision: The Committee went through the submission made by the firm and discussed the matter at length and it decided to seek more information from applicant regarding proof of supply made by license holder to ultimate exporter along with proof of payment received from ultimate exporter and other corroborative evidence.

(Action: Applicant)

Case No.03 M/s. Premium Ferromet Pvt. Ltd, Kolkata

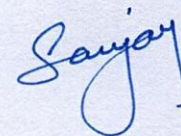
F.No.HQRPRCAPPLY00001001AM25

Meeting No.29AM25 held on 25.03.2025 & 02.04.2025

Subject: Request for revalidation of Scrip against MEIS Scrip No. 0219110459 dated 01.04.2022.

This is a defer case of PRC Meeting No.23AM25 held on 31.12.2024 & 14.01.2025 (Case No.13) wherein Committee decided to defer the matter and ask the firm to submit a statement explaining the reason for delay between the period of download of MEIS license i.e. 23.10.2022 and date of sending to FSEZ for verification i.e. 15.03.2023.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. We applied for MEIS license on 21-03-2022 and



were issued MEIS scrip no. 0219110459 dated 01-04-2022 for Rs. 36,02,495.00 export was from FSEZ NON-EDI port INAKPS and scrip could not be downloaded. Mail was sent to DGFT Delhi on 12-07-2022 after necessary interventions and the order MEIS license was finally downloaded on 23-10-2022. MEIS license was sent to FSEZ for verification /registration and TRA o 15.03.2023 which was received on 28-03-2023. the validity of MEIS was up to 31-03-2023 and we had only one day left for utilization as 30th march was Ram Navami and holiday. We seek revalidation for 3 months for the immediate delay at DGFT/Kolkata and Delhi and TRA work of FSEZ.

Reply from the firm was also seen.

Decision: The Committee reviewed the case on the basis of statement made by the firm and observed that there is no merit in firm's contention. Hence, it decided to maintain the rejection of the earlier decision of PRC Meeting No.19/AM24 held on 27.10.2023.

Action: Applicant)

Case No.04 M/s. U K Monu Timbers, Karnataka

F.No. HQRPRCAPPLY00012301AM25

Meeting No.29AM25 held on 25.03.2025 & 02.04.2025

Subject: Waiver of Procedural requirement as per HBP against Advance Authorization No. 0710110420 dated 16/09/2016.

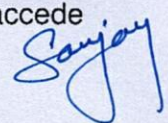
This is a defer case of PRC Meeting No.24AM25 held on 24.01.2025 (Case No.42) wherein Committee decided to defer the case and seek a detailed report from the concerned RA for taking the decision in the matter.

Applicant Statement: The matter was taken up. The entire submission made by the applicant , Proprietorship concern, was gone through.

We have fulfilled the export obligation in full. Our export obligation extension application rejected we could not do our further exports under advance authorization and we filed DFIA shipping bills in some cases duty drawback but we have not availed any export benefits other than advance authorization as our intention was only to export under advance license and fulfillment of export obligation. Kindly consider our DFIA shipping bills towards our advance license and issue us the relaxation to consider the shipping bills and issue us the EODC. Proof of part payment of duty has been furnished.

RA report was also seen.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede



to the request and allow accounting of unutilised DFIA Shipping Bills for fulfilment of EO of Advance Authorization No. 0710110420 dated 16.09.2016. No other relaxation was allowed. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting. RA to handhold applicant regarding submission of documents for EODC.

(Action: Applicant/RA Bengaluru)

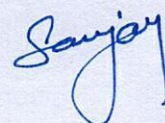
Case No.05 M/s. Budge Budge Refineries Ltd, Kolkata

F.No. HQRPRCAPPLY00013084AM25

Meeting No.29AM25 held on 25.03.2025 & 02.04.2025

Subject: Relaxation from Pre Import Condition against Advance Authorization No. 0211007315 dated 20/09/2024.

Applicant Statement: The above-mentioned Advance License was issued to us by RA Kolkata under SION Sl.No. E.124. The import item, i.e. Crude Sunflower Oil (FPA 0.5% to 1.85) having ITCHS Code No. 15121110 falls under Appendix - 4J. Hence the said Advance License contains a Pre-Import Condition. Sir, there are some practical genuine hardships to comply with Pre-Import Condition, which are beyond our control. The hardships are as follows: 1. The international price of the commodity is always fluctuating and volatile. 2. The lead time is 2 to 3 months to produce the finished goods. 3. The overseas buyers require immediate shipment to avoid price fluctuation. 4. If we import first and then search for Export orders, the price will never match. So it is practically not possible to fulfill the Export Obligation. Sir, we would like to state that we have been manufacturer of various types of edible oil including Refined Sunflower Oil (Edible Grade) for more than three decades. We have our own conglomerate of refineries. We regularly import raw materials, i.e. all types of crude oil from various countries all over the world. We are one of the top Custom Duty payers in West Bengal and are honest and large taxpayer of the Government of India. Sir, we own reputed edible oil brands such as Dr. Choice, KMP, Shiva, Nav bhojan, Bake Orbit, Sathi etc. We are regularly importing raw materials on payment of all Custom Duties and make finished products and sale in India, which generates employment of more than 500 persons in our own factory and are serving the nation in the best possible way, any genuine company do. Therefore, we are always holding large quantity of stock which we can export and thereafter we want to import the Duty Free Raw Materials allowed against the above-mentioned Advance License. This will overcome the problem of price fluctuation for overseas buyers, and it will earn precious foreign exchange for our country. This will not create any shortage of edible oil in India as we are already producing the same in large quantity as mentioned above. Sir, for your kind information, in the last financial year 2023-24, we imported 57.90 crore K.G of all types of Crude Oil for approx. USD 532 Million. Sir, we assure you that we will take necessary steps to ensure that our imports after export meet all the other regulatory requirements. In case your office wishes you may impose a time period within which we will complete our import also Sir, in light of what has been explained above, we request your goodself to kindly consider our plea and remove



the Pre-Import Condition against our above-mentioned Advance License.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. The Committee noted that it is not a PRC matter.

(Action: Applicant)

Case No.06 M/s. PMEA Solar Systems Private Limited, Mumbai

F.No. HQRPRCAPPLY00013083AM25

Meeting No.29AM25 held on 25.03.2025 & 02.04.2025

Subject: Extension of EOP against Advance Authorization No. 0311016387 dated 15/07/2022.

Applicant Statement: We wish to apply for EO extension. Our order got cancelled earlier therefore we could not complete Export Obligation. Now we have received order for similar product. We have exported 2 items out of 3. Now we need to complete Export obligation for remaining export item. Request to please consider the application and grant us EO extension so that we can complete the obligation and close the case.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0311016387 dated 15.07.2022 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

Case No.07 M/s. Ganges Jute Private Limited, Kolkata

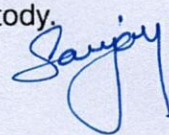
F.No. HQRPRCAPPLY00013070AM25

Meeting No.29AM25 held on 25.03.2025 & 02.04.2025

Subject: Revalidation of Scrip against MEIS Scrip No. 0219096925 dated 10/11/2020.

This is a review case of PRC Meeting No.13AM25 held on 07.08.2024 (Case No.08) wherein Committee rejects the case.

Applicant Statement: We have submitted MEIS licence for registration and verification at JNCH, Nhava Sheva on dated 11.10.2020, due to Covid period we cant receive our original MEIS Licence from JNCH, Nhava Sheva. Our MEIS Licence has been misplaced by Custom authority and expired at Custom custody.



We have obtained NUC and NOC from JNCH Custom Authority.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length and decided to refer to PC-3 for examination.

(Action: Applicant/ PC-3)

Case No.08 **M/s. Rajhans Impex Private Limited, Jamnagar**

F.No. HQRPRCAPPLY00013081AM25

Meeting No.29AM25 held on 25.03.2025 & 02.04.2025

Subject: As specified in detailed justification attached against Advance Authorization No. 2410043111 dated 19/05/2019.

Applicant Statement: Either permit us to regularize the AA on the basis of norms already fixed in our other case for the same item in term of HB para 4.12 (vi) read with para 4.12 (iv) and Policy Circular no 8/2023 dated 27.12.2023. Or Enable system to permit us to apply for revision of our rejected norms which are more than 12 months to enable compliance of your office requirement. Detailed justification We have obtained 7 AAs under no-norms category for export of same item namely ?brass Billets?. In six of such AAs NC have already fixed norms but the 7th case was rejected by NC for non-submission of additional information called by it. We did not supply additional information because we thought perusing for separate norms in this AA was a sheer wastage of valuable time of NC when norms for the same item has already been fixed in our own other cases and HB para 4.12 (vi) read with para 4.12 (iv) and Policy Circular no-8/2023 clearly permits regularization of an AA on the basis of norms has already been fixed in our other six AAs for the same item. RA Rajkot has refused to allow this on the ground that above referred HB provisions are not applicable in our this case because in this case norms request has been rejected by NC. (Copy of their letter enclosed). Our submissions that above provisions are very much applicable in this case because the rejection by NC is not on merit or any other ground but simply due to non-supply of additional information to them as can be seen from the decision of NC enclosed and that none of the HB provisions referred above explicitly forbid so, seems to have fell on deaf ears and we were advised to approach NC. Such an interpretation is certainly not in line with the declared object of easing of doing business for export promotion especially when no prejudice is caused to interest of the revenue. On approaching NC, we have been advised to apply for revision of the rejected norms. (Copy enclosed). But the system does not permit to apply for revision of norms on account of our case being older than 12 months. (Copy enclosed). We request proper appreciation of our contention at appropriate level. In case our contention is still not acceptable even to higher ups in DGFT, the system may please enabled to permit us to apply for revision of our rejected norms case to enable us to comply with the direction of NC in this regard. Currently system does not allow application of revision of norms which are older than 12 months. We have also filed application in prescribed format for clarification on the issue for which we have received no response at all in spite of having sent numerous reminders. Mails sent to DGFT,

Sanjay

additional DGs and other concerned officials remain un-responded. We certainly request for Personal Hearing.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to refer to the concerned Norms Committee for the grounds as stated (not responding to DL) for examination & resolution, provided it is a first Review.

(Action: Applicant/ Norms Committee)

Case No.09 M/s. KLF International, Mumbai

F.No. HQRPRCAPPLY00013080AM25

Meeting No.29AM25 held on 25.03.2025 & 02.04.2025

Subject: Extension of EOP against Advance Authorization No. 0311015057 dated 27/05/2022.

Applicant Statement: Due to market slake down we unable to fulfill export obligation even after taken 2 EOP extension, now we have valid export order. Now we have valid export order for same products, please consider our request and give us a 12 Months time to fulfill balance export obligation. We already fulfilled EO more that 50%

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0311015057 dated 27.05.2022 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

Case No.10 M/s. Raymond UCO Denim Private Limited, Mumbai

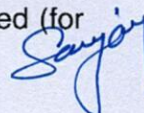
F.No. HQRPRCAPPLY00013078AM25

Meeting No.29AM25 held on 25.03.2025 & 02.04.2025

Subject: Request for Allowed MEIS against the NOC issued by Customs against MEIS Scrips.

This is a review case of PRC Meeting No.16AM22 held on 29.11.2021 (Case No.87) wherein Committee rejects the case.

Applicant Statement: Kindly refer to PRC decision in above case wherein PRC had rejected our request and noted that the Shipping Bills where 'No' is ticked (for



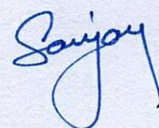
any reason) do not get electronically transmitted on-line in the automated environment. But now as per Advisory 07/2023 dated 11 April 2023 was issued by DGoS, Customs has transmitted our Shipping Bills. Kindly see Below Our Clarification. 1. Shipping Bills filed and export completed. LEO Received. However, there was inadvertent mistake by ticking "N" instead of "Y" in Reward Column. (Export dated from July 2017 to Dec 2017) 2. Our Audit department detected above mistake. 3. We applied to Customs for correction of above mistake u/s 149 of Customs Act 1962. 4. Our request for Amendment has been Allowed by Customs. (Dated 31.08.2019, 05.02.2020 and 27.12.2021) 5. Certificate of Amendment No. C.No. II(26)04/PTPL-ICP/Exp/Misc. Corres/19-20/3540 dated 31.08.2019 , C.No. II(26)04/PTPL-ICP/Exp/Misc. Corres/19-20/4385 dated 05.02.2020 and C.No. II(26)04/PTPL-ICP/Exp/Misc. Corres/19-20/6655 dated 27.12.2021 issued from the Officer of Ass. Commissioner of Customs (Exports), Petrapol Land Customs Station. (Copy Enclosed) (Issued Dated of Certificate of Amendment 31.08.2019, 05.02.2020 and 27.12.2021) 6. We tried to file Online Application for MEIS in terms of above Certificate of Amendment. However, DGFT System could not accept Online Application as Amended Shipping Bills were not transmitted to DGFT site. 7. We tried to file Offline Application (Manual Application). However, DGFT did not accept the same. 8. We also requested Customs to Transmit Amended Shipping Bills. However, Customs did not Transmit the same as there was no procedure laid down. 9. An Advisory No. 07/2023 dated 11 April 2023 was issued by DGoS, ICES specifiene the procedure of Transmissions on Shipping Bills from system backend to DGFT for MEIS benefits. (Advisory issued dated 11.04.2023) 10. We applied to Customs for Transmitting the Amended Shipping Bills in terms of above Advisory. (Dated 15.07.2024) 11. Customs then Transmitted the Amended Shipping Bills to DGFT. In view of above Clarification, Custom has Transmitted our Shipping Bills to DGFT as per the Advisory No. 07/2023 dated 11 April 2023 was issued by DGoS, ICES. Kindly see para 5 of the Advisory which clearly states that: "Since this is an inter-ministerial matter (CBIC, MoF and DGFT, DoC), such amendments may be routed through Drawback Division of SBIC along with a copy to this Directorate for necessary action. As per exiting practice with DGFT, such cases shall be transmitted to DGFT from backend without any change in the self-declaration of the exporter i.e., such cases will be transmitted with "N" flag only without any modification to the original declaration of the exporter." In view of above we request to accept our application and allow MEIS. Kindly open our IEC to Apply MEIS Application. We request to give personal hearing to explain further and submit different case laws.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length and decided to refer to PC-3 for suitable action.

(Action: Applicant/ PC-3)

Case No.11 M/s. Amar Tea Private Limited, Mumbai

F.No. HQRPRCAPPLY00013075AM25



Meeting No.29AM25 held on 25.03.2025 & 02.04.2025

Subject: Waiver of Procedural requirement as per HBP against Advance Authorization No. 0311037402 dated 25/09/2024.

This is a review case of PRC Meeting No.22AM25 held on 03.12.2024 & 06.12.2024 (Case No.53) wherein Committee rejects the case.

Applicant Statement: Request for permission of Re-Export of Raw Material imported vide Advance Authorization No. 0311037402 dt. 25.09.2024. (Request for Review) The PRC committee rejected the case vide Minutes of Meeting No. 22AM25 held on 03.12.2024 & 06.12.2024 uploaded on 24.01.2025, Case No. 53 (PRC File No. HQRPRCAPPLY00012106AM25). Since the PRC application is rejected, we intend to re-export the material and regularize our case.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length along with earlier request and agreed to the request of conversion of Advance Authorisation No. 0311037402 dated 25.09.2024 from "No Norms/ Self Declaration" to "Prior fixation of Ad-hoc Norms" on self-declaration basis. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

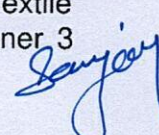
Case No.12 M/s. Splendid Udyog Limited, Tamil Nadu

F.No. HQRPRCAPPLY00013074AM25

Meeting No.29AM25 held on 25.03.2025 & 02.04.2025

Subject: Waiver of Procedural requirement as per HBP against Advance Authorization No. 0310821395 dated 01/06/2018.

Applicant Statement: Request for Allowing Submission of Initiate Review of Adhoc Norms for Redemption Purpose. No Further Imports/Exports Against Advance Authorization No. 0310821395 Dated 01/06/2018, Beyond 12 Months from NC Decision (Para 4.17 of HBP-2023). ALC File No.: 01/85/050/00054/AM19 Respected Sir, We would like to bring to your kind attention that we have fulfilled our export obligation on a pro-rata basis on 25/01/2019 and have realized the foreign exchange. However, we were recently informed that our Adhoc Norms request was rejected by the ALC on 24/10/2019. We attempted to submit an application for the Initiate Review of Adhoc Norms, but the DGFT system did not accept it due to Para 4.17 of HBP-2023, which states that such a request cannot be made beyond 12 months from the date of uploading the NC decision. Upon reviewing the DGFT portal, we observed that our case was deferred multiple times by the ALC before a final decision was made on 24/10/2019. Although we had submitted our justification on 16/05/2019, the NC was not satisfied with our response. Due to unavoidable circumstances, we were unable to track the NC decision in time, leading to the rejection of our case. Chronology of Events: Sr. No. ALC Meeting Date Remarks 1 01-11-2018 Await from Comment from Textile Commissioner 2 13-12-2018 Await from Comment from Textile Commissioner 3



24-01-2019 Case Transferred to NC-5(Textile Section) 4 28-03-2019 Query Raise to Firm & Re-Listed -16/05/2019 5 16-05-2019 Firm's Replied but Committee ask More Justification 6 01-08-2019 Query Raise to Firm for Justification 7 24-10-2019 No reply Received and Rejected the Case. Considering the above facts, we humbly request the Policy Relaxation Committee to allow us to submit an application for the Initiate Review of Adhoc Norms, solely for the purpose of redemption/closure, as no further imports or exports have been made against the said Advance Authorization. This approval will help us avoid significant financial losses.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to refer to the concerned Norms Committee for the grounds as stated (not responding to DL) for examination & resolution, provided it is a first application/ first Review.

(Action: Applicant/ Norms Committee)

Case No.13 M/s. Malas Food Products Private Limited, Thane

F.No. HQRPRCAPPLY00013147AM25

Meeting No.29AM25 held on 25.03.2025 & 02.04.2025

Subject: Extension of EOP against Advance Authorization No. 0311016616 dated 26/07/2022.

Applicant Statement: We are applying third EOP extension as our export obligation is pending in respect of import which we have made therefore kindly consider our application so that we can export our balance export obligation in said advance license no.0311016616 dt.26.07.2022 we are attaching self attested import export statement for your reference.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0311016616 dated 26.07.2022 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

Case No.14 M/s. Ceat Limited, Mumbai

F.No. HQRPRCAPPLY00013148AM25

Meeting No.29AM25 held on 25.03.2025 & 02.04.2025

Sanjay

Subject: Waiver of Procedural requirement as per HBP against Advance Authorization No. 0310795923 dated 14/05/2015, 0310803437 dated 18/03/2016, 0310802095 dated 28/01/2016, 0310802099 dated 28/01/2016, 0310806809 dated 08/03/2016, 0310806879 dated 05/08/2016, 0310807957 dated 21/09/2016, 0310808755 dated 26/10/2016, 0310814558 dated 12/07/2017.

Applicant Statement: The above authorizations came endorsed with PN No.81(2013)/2009-2014 dated 09/01/2025 according to which export obligation was restricted to 6 months from the date of clearance of Natural Rubber. Kindly note that Natural Rubber was included in Appendix 30A from 11th September 2015, with leads to confusion about fulfilling pre-import conditions. However, due to some technical error at Customs, we could not debit export quantity under Advance Authorizations issued prior to Authorizations cited above. We by no choice need to debit the subject export quantity under these particular Authorizations. After resolving technical issue, we have started preparing for imports. Our import supply was affected due to severe floods caused by heavy rains in rubber supplying countries in late 2016 and early 2017 resulting in production drop in those countries. The earliest delivery was from March 2017 onwards. We would like to point out that Thailand, Malaysia and Indonesia along account for 70% of the global rubber production. We had big export commitment of 5000 MT and were force to procure raw material i.e. Natural Rubber, locally to meet our production and Export schedule. We assure you that we fully intend to comply with the export obligation stipulated under the Advance Authorization Scheme and are committed to utilizing the imported natural rubber in the production of goods for export as per the conditions of the authorization. We M/s CEAT Ltd. would like to inform you that we had fulfilled entire export obligation against Nine Advance Authorizations and In all such cases exports and imports have already been made without adhering to 'Pre-import Condition'. Sought to relief in all such cases where exports have been completed within stipulated EO period as per Authorization and imports were made subsequently. We therefore requesting for waive up of pre import condition against nine Authorization.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.15 M/s. K.T.C. (India) Limited, Delhi

F.No. HQRPRCAPPLY00013149AM25

Meeting No.29AM25 held on 25.03.2025 & 02.04.2025

Subject: Policy Relaxation to permit the import of 10 Mercedes V-class (Vans) &



10 Mercedes Sprinter (Mini Coach) with engine capacity 1950 cc as against 2500 cc and above.

Applicant Statement: We request you to grant Policy Relaxation, allowing us to import 10 Mercedes V-class vans and 10 Mercedes Sprinter with 1950 cc engines. These vehicles will also be registered as tourist vehicles and used as such to serve the foreign clientele. We sincerely hope that our request will be considered, and these fuel efficient, and environment friendly vehicles will be permitted to import.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. The Committee noted that it is not a PRC matter.

(Action: Applicant)

Case No.16 M/s. Ashapura Perfoclay Limited, Mumbai

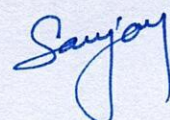
F.No. HQRPRCAPPLY00013150AM25

Meeting No.29AM25 held on 25.03.2025 & 02.04.2025

Subject: Extension of EOP against Advance Authorization No. 0311012428 dated 14/03/2022.

Applicant Statement: (a) We have obtained Advance Authorization No. 0311012428 dt. 14.03.2022 for export of Bleaching earth made from inputs of Bentonite and packed in 25 Kg PP Bags. (b) The Bleaching Earth is used in the fields of Refining of Vegetable Oils, Refining of Oil Fats like Fish Oil etc and Refining of Mineral Oils like Insulating Oils, Rolling oil and Lube Oils (c) We have to meet the different specifications for export of Bleaching Earth by our various foreign buyers of different end users. The production of our export product of our export product of Bleaching earth is made as per different requirement of different foreign buyers and their specific export orders. (d) We have not imported Bentonite and utilised same from our domestic procurement. We have only imported PP Bags of 25Kg for a quantity of 11,89,800. (e) Within the original and extended EOP upto 30 months we have already made exports for 887,688 Nos of PP Bags of 25 Kg thus fulfilling 73.97% EO in terms of quantity. The EO fulfilled in terms of value is 2770% as per summary enclosed as Annexure ?C? (f) We have sufficient export orders in hand and will be able to complete balance 26.03% EO within extended EOP for 6 months. (g) Policy Relaxation Committee is kindly requested to grant us 6 months EOP to enable us fulfil the balance 26.03% EO in terms of quantity as already have sufficient export orders.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0311012428 dated 14.03.2022 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the



minutes of meeting.

(Action: Applicant/ RA Mumbai)

Case No. 17 M/s. Shyam Sel and Power Limited, Kolkata

F.No. HQRPRCAPPLY00013151AM25

Meeting No.29AM25 held on 25.03.2025 & 02.04.2025

Subject: Request for Credit of RoDTEP which could not be credited as the ICEGATE was not updated.

Applicant Statement: RoDTEP was allowed to Advance Authorization holders vide Notification No. 70/2023 dated 08/03/2024. ICEGATE server / system was not updated at Kolkata Customs. ICEGATE was not allowing filing of Shipping Bills with RoDTEP. Since export Cargo cannot be delayed , we had to export without RoDTEP benefit. Request for Credit of RoDTEP which could not be credited as the ICEGATE Server or System was not updated. Customs post amendment order has been issued.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length and decided to refer to PC-3 for resolution.

(Action: Applicant/ PC-3)

Case No. 18 M/s. Opera Global Private Limited, Uttar Pradesh

F.No. HQRPRCAPPLY00013154AM25

Meeting No.29AM25 held on 25.03.2025 & 02.04.2025

Subject: Request For Permission To Submit Revised Norms And Average In Import 1 against Advance Authorization No. 0510414460 dated 22/06/2020.

Applicant Statement: We are Manufacturer exporter of readymade garments and Norms Committee NC 5 has already approved the advance authorization no 0510414460 and a mistake by us in Import No.1 wrongly submitted CAD MARKERS in import No 1 correct Import is 17627 instead of 8656 sqm. Now BO Portal is not accepting our request due to time period has passed kindly permit us so that we can submit our request to Norms Committee. This is a genuine issue, Hope you will consider the our request

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to refer to the concerned Norms Committee for the grounds as stated for examination & resolution, provided it is a first application/ first Review.



(Action: Applicant/ Norms Committee)

Case No. 19

M/s. Chemtrade Global Impex Llp, Mumbai

F.No. HQRPRCAPPLY00013155AM25

Meeting No.29AM25 held on 25.03.2025 & 02.04.2025

Subject: Revalidation of Scrip against RoSCTL Scrip No. 2208020635, 2209001667, 2209002342, 2209004351, 2209005250, 2209005349, 2209005769, 2205013803.

Applicant Statement: Pursuant to Court Order, we got re-credit of RosCTL. However, period was short and amount was huge. By the time we got credit lot of time was already expired. Amt involved is 2.78 Cr. We had been doing follow-ups for last many months but no success. Your help shall be appreciated.

Decision: Withdrawn being a repeat case.

(Action: Applicant)

Case No.20

M/s. Chemtrade Global Impex Llp, Mumbai

F.No. HQRPRCAPPLY00013162AM25

Meeting No.29AM25 held on 25.03.2025 & 02.04.2025

Subject: Re-validation of Scrip against RoSCTL Scrip No. 2208020635, 2209001667, 2209002342, 2209004351, 2209005250, 2209005349, 2209005769, 2205013803.

Applicant Statement: Pursuant to court order, we got re-credit of RosCTL. However, remaining period in some of licenses was very short and amount was considerably high (4.90 Cr). By the time we got credit, some of the licenses were already expired. Value of those expired Licenses is 2.78 Cr. We had been doing follow-ups for last many months but no success. Your help shall be appreciated. Detailed application submitted hereunder for your kind consideration.

Decision: Withdrawn being a repeat case.

(Action: Applicant)

Case No.21

M/s. India Yamaha Motor Private Limited, Delhi

F.No. HQRPRCAPPLY00013157AM25

Meeting No.29AM25 held on 25.03.2025 & 02.04.2025

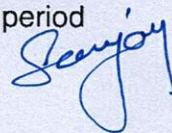
Subject: Request for extension in Import validity period of Duty Credit Scrip issued against Post Export EPCG Authorization No. 0430013733 dated 23/05/2014.

Sanjay

This is a review case of PRC Meeting No.19AM25 held on 16.10.2024 (Case No.11) and Committee rejects the case.

Applicant Statement: This is with reference to our request filed with your office for extension in import validity period of Duty Credit Scrip dtd. 25.02.2020, issued against post export EPCG authorization 0430013733 dtd. 23.05.2014, vide file no. 04/21/061/00004/AM15 dated 13.05.2014 as per Para 5.12 of Import Export Policy 2015-2020. Sir, we would like to bring to your kind notice that our request for extension in import validity period was rejected in the Committee meeting no. 19AM25 held on 16.10.2024 from HQ File no. HQRPRCAPPLY00000474AM23 (Case no. 11). Sir, our request for granting extension in import validity of Duty credit scrip, is based upon the genuine hardships being faced by exporters due to transition of manual mode of communication/ registration/ dealing with Govt. Authorities, to Online one, which has caused a lot of problem, hence we would like to represent our case for review of Committee Decision, issued vide meeting no. 19AM25 dtd. 16.10.2024. We would like to reiterate the following facts which caused expiry of scrips before we could utilize the same: 1) We have obtained the above post export EPCG Authorization from the office of JDGFT, Chennai under their file number 04/21/061/00004/AM15 dated 13.05.2014 as per Para 5.12 of Import Export Policy. Since the said EPCG Authorization was not valid for import being Post Export EPCG Authorization, we fulfilled export obligation and received the freely transferrable Duty credit scrip as per Policy vide Amendment sheet no. 2. 2) However, since the Duty credit scrip was issued thru manual mode, it was not transmitted thru online mode to the Customs authority, due to which the Customs denied to accept the manual scrip for utilization purpose as they were able to accept only thru online mode. The Company had submitted letter of correspondence at Chennai Custom, Chennai JDGFT and Delhi JDGFT regarding manual scrip Registration and Utilization. Details enclosed in Annexure-A 3) Nevertheless, after a lot of struggle and correspondence with the Customs Authority, they started allowing such manual scrips which were issued due to the absence of online portal to issue post export scrips. 4) Unfavorably, by the time the Customs granted approval to accept manual post export scrips, our Post export duty credit scrip issued against above authorization, had very little time left of the validity period and we could utilize only a partial portion of the scrip as for import purpose and the scrip could not be utilized fully. 5) Since the above situation occurred because of the absence of online portal to issue Duty Credit scrips under post export EPCG licenses, and due to the fact that there was no mode to transfer the scrips online at DGFT Website, our plea to revalidate the Duty credit scrip for One year is justified to be considered. Therefore, looking at the genuine situation, we request you to kindly review the PRC decision and grant us renewal of the said scrip for one year from the date of endorsement, which could not be utilized the scrip fully, due to the absence of online portal to issue and transmit the post export duty credit scrips. We hope that you will find above in order and accept our request to grant renewal for One year months from the date of PRC decision, against above mentioned Duty credit scrip.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed revalidation of duty credit scrip issued against Post Export EPCG Authorization No. 0430013733 dated 23.05.2024 for a further period



of 6 months from the date of endorsement. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Chennai)

Case No.22 M/s. Alok Industries Limited, Mumbai

F.No. HQREPCGPRAPP00002028AM24

Meeting No.29AM25 held on 25.03.2025 & 02.04.2025

Subject: Request for regularization of Import under EPCG Authorization No 0331001362 dated 05/02/2021.

Applicant Statement: We have balance duty saving value of Rs. 45,35,73,982/- but due validity period expired Customs is not allowing to accept our request for amendment under section 149 of Customs act 1962 against Bill of Entry No. 3486826 Dt. 08.04.2021 for addition of 4 more Invoices. We request your good office to allow revalidation of the said Authorization for 1 month for regularisation of the said Bill of Entry only, there will not be any further import under the said EPCG Authorization and we would like to inform you that we have already started export under the Authorization and exported goods more than \$ 1.80 Mn under the subject Authorization and are confident to fulfill the EO within specified time period that is up to February 2027. We shall be thankful for your kind consideration and allowing us one month revalidation against the subject license for regularisation of subject Bill of Entry purpose only.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

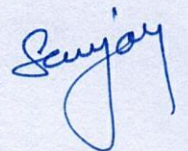
Case No.23 M/s. R R K Cotton's India Private Limited, Tamil Nadu

F.No. HQRPRCAPPLY00013159AM25

Meeting No.29AM25 held on 25.03.2025 & 02.04.2025

Subject: Extension of EOP against Advance Authorization No. 3211002270 dated 05/01/2022.

Applicant Statement: With reference to the Advance Authorization no. 3211002270 / 05.01.2022, the export obligation will expire on 28.02.2025. From this license we completed our part of export obligation and not able to complete the balance part of the export obligation due to buyer order cancellation. Now we are searching for the new buyer for exporting the balance obligation qty, but still we are not able to find out the buyer. For Completing of Balance export obligation, we



request you to grant for another one year EOP extension ie up to 28.02.2026. For that purpose herewith we are enclosing the following documents 1. ANF 4F Duly certified by the CA 2. Copy of the Bill of Entries 3. Copy of Shipping bills 4. Copy of the License We request you to kindly give us the EOP extension up to 28.02.2026 (one year) for completing the balance export obligation.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 3211002270 dated 05.01.2022 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Coimbatore)

Case No.24 M/s. New (India) Imaging Industries Private Limited, Thane

F.No. HQRPRCAPPLY00013161AM25

Meeting No.29AM25 held on 25.03.2025 & 02.04.2025

Subject: Request for Re-fixation of Adhoc Norms on Repeat Basis (Advance License No. 0310805059 dated 31.05.2016) by relaxing para 4.17 as amended by policy circular no 03/2024 dated 30.05.2024 against Advance Authorization No. 0310805059 dated 31.05.2016.

Applicant Statement: Reference: 1. Advance License No. 0310805059 dated 31.05.2016 issued by ADGFT, Mumbai. 2. Norms Committee-IV Meeting No. 09/83-ALC1/2016 dated 10.08.2016. 3. Policy circular no 03/2024 dated 30.05.2024. Dear Sir/Madam, We respectfully submit this application for relaxation of policy provision for review of norms of old licences. We request the PRC to allow review and re-fixation of adhoc norms under the above-referenced Advance License, seeking deletion of the condition mandating submission of central excise-certified consumption data . 1. Background of the Request The Norms Committee-IV, in its meeting dated 10.08.2016, imposed the following condition for adhoc norm fixation: ?The firm shall submit central excise-certified consumption data to the Regional Authority (RA) at the time of redemption. The RA shall compare this with the quantity applied by the firm and allow the lower of the two for redemption purposes.? This condition was introduced due to the Department of Chemicals and Petrochemicals? inability to support adhoc norm fixation (OM No. 46011/7/2014-PC.II dated 07.03.2016) owing to manpower shortages. 2. Grounds for Review ? Operational Impracticality: Post-GST implementation, central excise authorities are no longer operational, making compliance with the excise-certified data condition unfeasible. ? Precedent Cases: Adhoc norms for identical items under similar licenses have already been fixed without this condition, both prior to and after the issuance of our license. ? Fulfilled Obligations: We have fully discharged our export obligations in terms of value and quantity and submitted all requisite documents to DGFT, Mumbai. The issuance of our EODC is pending solely upon

Sanjay

the re-fixation of adhoc norms. 3. Request for Relief We humbly urge the PRC to recommend our case to NC 4 to:- a) Delete the excise-certified data requirement as it is no longer operational under the GST regime. b) Fix specific adhoc norms on basis of similar existing adhoc norms. 4. Supporting Documents 1. Copy of Advance License No. 0310805059 dated 31.05.2016. 2. Copies of previously fixed norms for identical items. 3. Production and consumption data certified by a Chartered Accountant. Conclusion We trust the Policy Relaxation Committee will recognize the administrative challenges posed by the condition and will allow to review the norms. Your favorable consideration will enable us to get the EODC.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to refer to the concerned Norms Committee for resolution.

(Action: Applicant/ Norms Committee)

Case No.25 M/s. Prosperity Vanijya Private Limited, Kolkata

F.No. HQRPRCAPPLY00013160AM25

Meeting No.29AM25 held on 25.03.2025 & 02.04.2025

Subject: Extension of EOP against Advance Authorization No. 0210208601 dated 23/07/2018.

Applicant Statement: AA no. 0210208601 dated 23/07/2018, we exported 195000.0kgs within a valid period. We are requesting herewith to allow us an extension of export obligation for a balance of 586000.0kgs up to 380 days which was exported after 90 days for regularization and redemption purposes. We already paid the duty plus interest against excess imports. Statement of export and import attached.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0210208601 dated 23.07.2018 for a further period upto 31.01.2020 for regularisation purpose subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Kolkata)

Case No.26 M/s. Hallmark Steel Private Limited, Mumbai

F.No. HQRPRCAPPLY00012979AM25

Meeting No.29AM25 held on 25.03.2025 & 02.04.2025

Subject: Amnesty Scheme Relaxation Public Notice No 2 2023 New Delhi Dated the 1st April 2023 against Advance Authorization No. 0310502515 dated



16/01/2009.

Applicant Statement: The raw material In order to manufacture the end product was imported from M/s Crucible Specialty Metals, USA. 1. However, due to Sudden Unanticipated Consecutive Cancellation of Export Orders as a consequence of sudden increase/skyrocketing in the pricing of Nickel and Chrome Worldwide the Company's raw material cost Sky Rocketed since Nickle and Chrome were the essential ingredients and were integral components of the Raw Material 'Valve Steel Billet'. Nickel Prices surged 410 times and beyond throughout the period from 2008 to 2012 exploding from a mere 10,000 \$ (PMT) to a Staggering 51,000 \$ (PMT) and Chrome Prices surged by 54 times and beyond throughout the period from 2008 to 2012. Amongst the many devastating factors driving these unprecedented price hikes was the ban imposed on Mining Industries across California, Montana, Michigan, Minnesota and Alaska, the five biggest Nickel producing states in the country had serious repercussion on the Engineering and Steel Industry. Since Nickel and Chrome are the main ingredient in Valve Steel production, the ban, accompanying socio economic and political crises and various other external factors triggered and ultimately resulted in the Company's raw material costs Sky Rocketing beyond our worst fears, leaving us trapped in a dire financial crisis. Nickel exceeding even the selling price of the entire finished product itself intended for exports in the International Markets. The impact of the ban, compounded by the socio-economic and political turmoil and various other external factors, was such or so severe that it effectively Annihilated the financial stability of our company. Nickel and Chrome prices skyrocketed beyond our capacity to absorb, leading to a drastic and dramatic increase in production costs. Inevitably, Our financial resources were quickly depleted to nothing as we still continued to import, we struggled extensively on the verge to maintain operations, further unprecedented surge in global Nickel and Chrome prices, exacerbated by severe supply chain disruptions, devastated our production capacity, forcing an almost complete shutdown. This ultimately resulted in substantial delays and cancellations, leaving us unable to meet our contractual obligations and from timely delivering export orders and final products to our customers. The severe spike in Nickel and Chrome prices led to a global dearth and economic state of famine as suppliers struggled to meet demand. Our Company faced Catastrophic Failure in securing the necessary and essential Raw Material 'Valve Steel Billet' to maintain our production schedules due to affordability, as we could not afford to procure nickel and chrome based raw material in the long run at such 'off the chart' prices. At the same time, our customers were ultimately adamant and unwavering, strongly expressing their disapproval and making it unequivocally clear that they would not tolerate or accept the passing on of these skyrocketing costs, demonstrating a firm unwillingness to understand or accommodate the extraordinary circumstances over which we had absolutely no control and which were completely out of our hands, driving these price surges, particularly concerning the finished goods already manufactured by us using the imported raw materials procured at a 410-fold increase in price to produce the finished/export product, 'Valve Steel Bar'. Instructing that we strictly adhere to the prices agreed upon in the contract / executed agreement, our customers commanded an expectation that, in the real world, was not possible for us to fulfil, as such a situation would have lead to huge losses. Consequently, renegotiations with TRW

Sanyal

Automotives Worldwide and other Customer failed. Despite the unprecedented surge in Nickel and Chrome prices, our customers showed no willingness to understand or demonstrate flexibility, ultimately leading to widespread delays and immediate production cutoff coming, causing a Complete Standstill.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to refer the case to PC-5. If after consultation it is decided to consider extending the benefit of amnesty, the case may be brought back for relaxation regarding validity of EOP.

(Action: Applicant/ PC-5)

Case No.27 M/s. SPC Life Sciences Limited, Vadodara

F.No. HQRPRCAPPLY00013163AM25

Meeting No.29AM25 held on 25.03.2025 & 02.04.2025

Subject: Closure of Authorizations against Advance Authorization No. 3410045001 dated 26/03/2019.

Applicant Statement: We have request for Consider our case and relaxation for Excess Import for Closing EODC on regular basis or pro basis closing of License from RA DGFT. As per Deficiency Letter Excess Import 8280 KGS if we paid Duty + Interest very high Value for Company and Company financial Situation some down at time because of we have no Export Orders or Domestic Order also Our Plant under renovation and maintenance.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

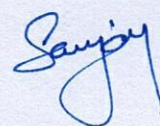
(Action: Applicant)

Case No.28 M/s. Mercedes-Benz Research and Development India Private Limited, Bengaluru

F.No. HQRPRCAPPLY00013166AM25

Meeting No.29AM25 held on 25.03.2025 & 02.04.2025

Subject: Submissions in support of application to Policy Relaxation Committee for relaxation: To import of Two Right Hand Drive (RHD) Used Mercedes-Benz Vehicle for purpose of conducting testing on the Vehicles imported for R & D testing purposes only: 1) For import via air at Chennai Airport or sea at Chennai Seaport.



Applicant Statement: We, Mercedes-Benz Research and Development India Pvt. Ltd. (hereinafter ?the Applicant? or ?the Company? or ?MBRDI?) would like to place the following detailed submissions in support of our application to this esteemed committee concerning relaxation sought in respect of import of Two used RHD testing cars. Our submissions below may be read in conjunction with our substantive application. Import Policy Conditions in Brief: (1) Policy Condition for Port of Import for Second Hand or Used Imported Vehicles (Policy Para (1)(d) (iv)): The import of used vehicles shall be permitted only through the custom ports at Mumbai seaport. (2) Policy Condition to Ply on the Road (Policy Para 11) The Policy Condition restrict as per DGFT Notification No 07/08.05.2018 Para 10 as ? Vehicles shall not ply on public roads?. Policy Relaxation: I. We are seeking relaxation in Policy:- (1) To import of Used Two RHD Mercedes-Benz Vehicles to be permitted for import at Chennai Airport or Chennai Seaport for the purpose of conducting research/testing on the Vehicles imported for R & D testing. (2) To allow the imported vehicle for registration with RTO to ply on public road for on-road condition Testing for research & development and not for any other use after registration in terms of DGFT Notification No. 14/2015-2020 dated 28.08.2019. II. Justified reason for import from AirPort or Seaport other than from designated port of import:- We would like to provide a brief explanation for our request for this relaxation. At the moment, only Roll-on Roll-off (Ro-Ro) ships dock in Mumbai Seaport and Ro-Ro Vessel companies do not accept used vehicle transportation from Germany to Mumbai Seaport. So, it has become difficult for us to import the used vehicle quickly and to complete the project that our customers expect from us. It also leads to revenue losses at the company and country levels. We are looking for an alternative way to import via other seaports through closed containers or airports for the reasons stated above and to achieve faster shipment timelines. This will help us in importing the vehicles as quickly as the business expects.

Particulars	Particulars of Vehicles	Particulars of Vehicles
Make and Model	CLE300 4MATIC	E450 4MATIC
Cylinder Capacity	1999	2999
Colour	Red	Black
Chassis No.	W1KMK4HB5RF000889	W1KLG6BB9RA001445
Engine ID	254920V0338952	25683030013798
Fuel Type	Petrol	Petrol
Year of Manufacture	2023	2023
Country of Manufacture	Germany	Germany
Value	46,048.00 Euro approx. (including measurement devices)	55,139.00 Euro approx. (including measurement devices).
Condition	Used	Used
Configuration	Right Hand Drive	Right Hand Drive
Shipment from	Mercedes-Benz AG, Germany	Mercedes-Benz AG, Germany

Decision: The Committee examined the case on the basis of submission made by

Sanjay

the firm and discussed the matter at length and decided to refer to PC-2 for suitable action.

(Action: Applicant/ PC-2)

Case No.29 M/s. Rolex Lanolin Products Limited, Mumbai

F.No. HQRPRCAPPLY00013167AM25

Meeting No.29AM25 held on 25.03.2025 & 02.04.2025

Subject: Waiver of PC-18 condition/other condition of Authorization against Advance Authorization No. 0311018581 dated 14/10/2022.

This is a review case of PRC Meeting No.23AM25 held on 31.12.2024 and 14.01.2025 (Case No.68) and Committee rejects the case.

Applicant Statement: We have obtained Advance Authorization no 0311018581 dtd 14.10.2022 and our raw material Lanolin was mentioned in Appendix 4j that was deleted subsequently after our request for deletion of product from 4J, Further we have applied for EODC & No Bond Certificate to Addl. DGFT Mumbai but they have taken objection that we have not fulfilled pre-import conditions. Since the Government has accepted our views / difficulty and hence they have deleted the said item from Appendix 4J. Also the raw material was freely importable and hence anybody can import without any condition. So we request you to condone the delay in exports.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.30 M/s. Shahi Exports Private Limited, Bangalore

F.No. HQRPRCAPPLY00012140AM25

Meeting No.29AM25 held on 25.03.2025 & 02.04.2025

Subject: Closure of 55 Advance Authorizations.

Applicant Statement: This request is for the acceptance of a system-generated GST Export e-invoice or self-attested export invoice for redemption of advance authorizations where the description of the export product is more than 120 characters and is not fully reflected in the shipping bills due to the space limitation in the Customs EDI system for Shipping Bill descriptions. Background: We are

India's largest Garment exporter, contributing about 7% to India's apparel export basket. With an annual export of about USD 1 billion, we have been recognized as a 5-star Export House and Tier 3 AEO. We export around 60,000 shipments annually and obtain about 300 order-based Advance Authorizations from Bangalore and New Delhi R.As. The export obligation is generally fulfilled within three to four months, and redemptions are applied regularly. However, due to space limitations leading to the truncated view of the description of the export product in the shipping bill, we have started facing a big challenge in getting Export Obligation Discharge Certificates (EODCs) from RAs. About 150 of our Advance Authorizations (many more in the pipeline) are pending redemption even after the completion of Export Obligation a long time back. The issues are as follows: Facts of the case: In all these cases, the export product is a Garment. Most of our garments have lengthy descriptions because of their styling, which involves using more than one type of fabric of varying composition and GSM. All these details are part of the export product description. Whereas the DGFT system allows 1000 characters for the Export Item Description, the Customs EDI system limits the characters to 120 for display in the Shipping Bill. Consequently, in all cases where the description of the export item is more than 120 Characters, the description in the shipping bill for exports gets printed only up to 120 characters. Although duly entered into the system, the rest of the descriptions are not printed in the shipping bill and, thus, are unavailable for RA to view. RAs are issuing Deficiency letters informing us of incomplete descriptions over which we have no control. This technical deficiency has significantly delayed the redemption process. We have approximately 150 Advance Authorizations pending redemption due to this issue. For your reference, we are enclosing a list of all licenses pending redemption due to this problem, a chart having specimen data in respect of a few licenses showing details of the actual description on the invoice and shipping bill because of character field width limitations, highlighting the missing portion and copies of the shipping bills, the corresponding invoices, the Authorizations and Deficiency Letters for the specimen data in the chart as mentioned above. Grounds: 1) The present challenge is due to the customs system, and the exporter has no control over it. This is creating a genuine hardship as the authorizations are not being closed, and the customs ask for EODC after the expiry of the export obligation period. 2) Customs will not allow exports if the description of the export item as filed in their system does not match the authorization. 3) The shipping bill also mentions the serial number of the export item and the import items used for making such exports, as given in the Authorization, indicating which item is being exported. 4) All these details are provided in the Licence Particulars Module of the Shipping Bill, 4) designed explicitly in the Shipping Bill Format. 5) The customs again match all the particulars when the exporter approaches them for release of the bond after obtaining the EODC. Prayers: Please find the attached request letter for further reference.

Decision: Case is withdrawn as instructions already issued.

(Action: Applicant)



Case No.31 M/s. Shahi Exports Private Limited, Bengaluru

F.No. HQRPRCAPPLY00013019AM25

Meeting No.29AM25 held on 25.03.2025 & 02.04.2025

Subject: Extension of EOP against Advance Authorization No. 0511012581 dated 17/05/2022.

Applicant Statement: We obtained a Special Advance Authorization No. 0511012581, dated 17/05/2022 (RA File No: 05AX04000416AM23) from CLA, New Delhi, for the import of 113710.5 sq. meters of fabrics to export 50538 Nos. of Ladies' Trousers with an FOB value of \$655983.23. We imported 112082 sqm of fabric and were required to export 49814 nos. of Trousers. However, our buyer short closed the order after we exported 47,188 nos. (94.73%) of Trousers, consuming 106173 sqm of Fabric for an FOB value of \$ 629336. Whereas our initial export obligation period expired on 17.11.2023, we are left with 5909 sqm. of Fabric. The fabric is available with us, and we are now obtaining orders to export a balance of 2626 nos. (5.27%) of Trousers. In view of the above, we request you to grant us an extension of 6 months from the date of endorsement, subject to payment of the due composition fee, so that we can ship our balance quantity and fulfil our export obligation.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Special Advance Authorization No. 0511012581 dated 17.05.2022 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ CLA Delhi)

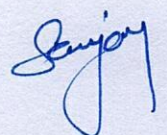
Case No.32 M/s. Ratnamani Metals and Tubes Limited, Ahmedabad

F.No. HQRPRCAPPLY00013174AM25

Meeting No.29AM25 held on 25.03.2025 & 02.04.2025

Subject: Request For the Amendment/Enhancement Of Export/Import Qty / Value and Revalidation For Further Six Months From The Date Of Endorsement against Advance Authorization No. 0811004447 dated 22/03/2022.

This is a review case of PRC Meeting No.18AM25 held on 09.10.2024 (Case No.32) wherein Committee decided to accede to the request of the firm and allowed consideration of exports made after suspension of SION within overall EOP of Advance Authorization No. 0811004447 dated 22.03.2022 to the extent required to regularize the import already made before suspension of SION. The request for further enhancement of Quantity beyond what is required to regularize imports already made was not accepted. The firm shall approach RA within 30



days from the date of uploading of the minutes of meeting. Earlier decision of PRC in the matter is set aside.

Applicant Statement: We have made request for the Amendment to RA Ahmedabad for the Enhancement / Re-Fixation of Export/Import Qty and Value vide RLA file no. 08AB04007979AM24, DT. 24.02.2024, but the same is rejected under the reason that export made under the Suspended SION C-791. Sir, Our First Export was made on 22.03.2022 ie on the same day of Licence issue date and last Export on 21.09.2023 ie with in EO Period of 18 Months. Our Major Export 91.73% completed before SION suspended. Only 8.27% EO completed after Public Notice 19 of SION Suspension. we have continued to export under the AA till the EO Period to regularise the import already made under Licence We have made 90% of actual Import before SION Suspended, and to regularise the Import already made it is necessary to export under the AA even after the SION suspended SION was suspended with immediate effect vide PN 19, dt 27.07.2022 and it is not clarified in the Public Notice that export / Import is not permissible under the existing AA already issued under SION C-791. Sir, we have made our Export /Import as per the Terms and conditions stipulated under the AA with in EO Period and we are not asking for EO period extension under the suspended SION, we are requesting for the Enhancement /Re-Fixation of Qty/Value as per actual export made under the AA. Sir, we humbly request your good office to instruct the RLA office to regularise the export made under the AA, and issue amendment /Enhancement of Export /Import Qty and Value as per the Actual Export Made. Sir, from 24th Feb to 14th March our Authorization was under amendment with RLA and during this period our consignment of 44 MT for the Import Item No. 43 Gr. UNS S32205 arrived at Mundra Port and we have no choice to clear part material of 33 MT in other advance Authorization as our Valid Licence was under amendment for the Enhancement /Re-Fixation. Sir, our Licence is valid for Import till 22.03.2024, we request your office to grant us Re-Validation for further SIX Months from the date of endorsement so, that we can import the balance qty as per the actual export made after re-fixation/enhancement.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length and decided to defer the case and refer to NC-2 for checking background and reason for suspension of SION C-791.

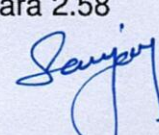
(Action: Applicant/ Norms Committee-2)

Case No.33 M/s. SRF Limited, Gurugram

F.No. HQRPRCAPPLY00013171AM25

Meeting No.29AM25 held on 25.03.2025 & 02.04.2025

Subject: Request for Policy Relaxation for Manual Amendment in Certificate of Supply Advance Authorization No. 0511007243 dated 27/12/2021 under Para 2.58 of FTP.



Applicant Statement: We, M/s SRF Limited, humbly submit this application for policy relaxation before your esteemed authority under Para 2.58 of the Foreign Trade Policy (FTP) to permit a manual amendment in the Certificate of Supply, required solely for the purpose of redemption and to align the records of SEZ with the amended Certificate of Supply with the correct address for compliance purposes under Advance Authorization No. 0511007243 dated 27.12.2021.

Background & Justification

1. Clerical Error in Address on Certificate of Supply ? At the time of seeking the Certificate of Supply, the supplier's SEZ unit, M/s PI Industries Limited, had wrongly communicated their address as Plot No. SPM-28, Sterling SEZ AT & PO Sarod, Tal Jambusar in their Consent Letter dated 24.01.2022. ? Based on this consent letter, we applied for and obtained the Certificate of Supply online to facilitate the supply of goods from SEZ to our company (M/s SRF Limited). ? However, the actual supply was made from Plot No. SPM-29/2 Sterling SEZ AT & PO Sarod, Tal Jambusar (IEC Branch Code No. 22), and this inadvertent clerical error in the original address needs correction to ensure proper compliance and alignment of records between SEZ, DGFT, and our redemption documents.
2. Non-Availability of Online Amendment Provision ? CLA, vide its letter dated 10.05.2023, has confirmed that there is no provision for an online amendment in the Certificate of Supply at the BO portal. ? As a result, we are unable to rectify the address through the electronic system and require a manual amendment.
3. Supplier's Confirmation of Error & Correct Address ? M/s PI Industries Limited, vide their subsequent Declaration dated 05.03.2024 and Undertaking dated 28.04.2022, has confirmed that: ? The supply was actually made from Plot No. SPM-29/2. ? The mention of Plot No. SPM-28 in their Consent Letter dated 24.01.2022 was an inadvertent error. ? They have supplied goods only from Plot No. SPM-29/2 under the subject Advance Authorization.
4. Documentary Evidence Supporting the Correction ? The Bill of Entry (BOE) and Tax Invoice both reflect Plot No. SPM-29/2 as the actual source of supply. ? The Certificate of Supply, however, contains the incorrect address due to the initial clerical miscommunication. ? The imports and exports under this authorization are already completed. ? The amendment is necessary solely to align SEZ records with the correct address in the Certificate of Supply for compliance purposes and to ensure accurate documentation for redemption.

Supporting Documents Submitted for Quick Reference & Consideration

1. Copy of PI Industries' Consent Letter dated 24.01.2022, confirming the incorrect address.
2. Copy of the Certificate of Supply, issued online based on the incorrect address.
3. Declaration by PI Industries dated 05.03.2024, confirming that supply was made from Plot No. SPM-29/2.
4. Undertaking by PI Industries dated 28.04.2022, confirming the correction.
5. Copy of CLA's letter dated 10.05.2023, confirming the non-availability of an online amendment facility.
6. Copy of the Bill of Entry and Tax Invoice, showing the correct supply address (Plot No. SPM-29/2).

Prayer

1. We pray before the Honorable Policy Relaxation Committee under Para 2.58 of the Foreign Trade Policy (FTP) to permit the Central Licensing Authority (CLA) to issue a manual amendment in the Certificate of Supply.
2. We request kind consideration that this amendment is required solely for the purpose of redemption and to align the records of SEZ with the amended Certificate of Supply with the correct address for compliance purposes.
3. We urge approval of this request, based on the documentary evidence and supplier confirmations, and request directions to CLA to issue the required amendment manually.



Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed the manual amendment of address in Certificate of Supply against the Advance Authorization No. 0511007243 dated 27.12.2021 under Para 2.58 of FTP for closure purpose. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ CLA Delhi)

Case No.34 M/s. Sadha Exports, Kerala

F.No. HQRPRCAPPLY00013170AM25

Meeting No.29AM25 held on 25.03.2025 & 02.04.2025

Subject: Extension of EOP against Advance Authorization No. 1011001052 dated 20/04/2022.

Applicant Statement: Request for Concession on Export Obligation Period for Export of Cashew Kernals against Imported Raw Cashew under Advanced Authorization due to Fire Accident and Loss of Goods Ref : Advanced Authorization No : 1011001052 Dated 20-04-2022 Respected Sir/Madam, With reference to above, we regrettably inform you that, our company suffered a devastating fire accident on 03.11.2024 (Fire accident report from the authorities attached herewith), that resulted in the complete loss of our imported raw cashew stock. Despite our best efforts to salvage the goods, the entire stock was destroyed. Due to this unforeseen circumstances, we are facing significant financial difficulties and are unable to fulfil the Export Obligation (Export Obligation details are given below). We kindly request your consideration to grant us a concession on EOP for this Advanced Authorization, taking into account the exceptional circumstances that led to the loss of goods.

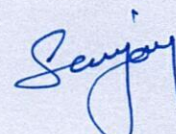
Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 1011001052 dated 20.04.2022 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Kochi)

Case No.35 M/s. Sadha Exports, Kerala

F.No. HQRPRCAPPLY00013169AM25

Meeting No.29AM25 held on 25.03.2025 & 02.04.2025



Subject: Extension of EOP against Advance Authorization No. 1011001204 dated 20/06/2022.

Applicant Statement: Request for Concession on Export Obligation Period for Export of Cashew Kernals against Imported Raw Cashew under Advanced Authorization due to Fire Accident and Loss of Goods Ref : Advanced Authorization No : 1011001204 Dated 20-06-2022 Respected Sir/Madam, With reference to above, we regrettably inform you that, our company suffered a devastating fire accident on 03.11.2024 (Fire accident report from the authorities attached herewith), that resulted in the complete loss of our imported raw cashew stock. Despite our best efforts to salvage the goods, the entire stock was destroyed. Due to this unforeseen circumstances, we are facing significant financial difficulties and are unable to fulfil the Export Obligation (Export Obligation details are given below). We kindly request your consideration to grant us a concession on EOP for this Advanced Authorization, taking into account the exceptional circumstances that led to the loss of goods.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 1011001204 dated 20.06.2022 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Kochi)

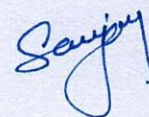
Case No.36 M/s. Plastiblends India Limited, Mumbai

F.No. HQRPRCAPPLY00013176AM25

Meeting No.29AM25 held on 25.03.2025 & 02.04.2025

Subject: Revalidation of Authorization/Certificate against Advance Authorization No. 0311018433 dated 10/10/2022.

Applicant Statement: Revalidation of Advance License for only one raw material could not Import. Ref : RA File No. 03AX04003324AM23 License No.0311018433 Dtd.10.10.2022 We have obtained Advance Authorization no. 0311018433 Dtd.10.10.2022 We are one of the leading Manufacturer & Exporter of Master Batch holding Two Star Export House. Due to sudden influx of orders, we have exported more quantity than mentioned in the Original License and obtained Enhancement as under. FOB Value Enhanced - From Rs. 39,023,587.20 To Rs.82,271,818.42 CIF Value Enhanced - From Rs. 33,170,049.12 To Rs. 56,352,503.35 Export Qty Enhanced - From 500,000.00 Kgs To 768,764.20 Kgs. There were 5 Raw material and all the raw materials are 100% imported (Statement of Import enclosed herewith). But due to unavoidable circumstances, carbon Black after Enhanced Quantity was 243,474.837 Kgs CIF INR 33,278,140.49 USD.413,907.22 of which we have imported 35,000.00 Kgs and



balance Qty of 208,474.837 Kgs we have not imported. We are regularly importing Carbon Black from Russia and as the quality is suitable in our Export products. However, due to Russian-Ukraine War our supplier could not supply. Since it was beyond our control so we could not import. We are sending herewith an email received from our supplier stating delay to supply for your ready reference. We have completed more than 100% Export obligation after using duty paid material. We are sending herewith statement of export and import for your ready reference. We hope your good office will see our genuine difficulties and grant us 3 months Revalidation at the earliest & oblige.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.37 M/s. Plastiblends India Limited, Mumbai

F.No. HQRPRCAPPLY00013177AM25

Meeting No.29AM25 held on 25.03.2025 & 02.04.2025

Subject: Revalidation of Authorization/Certificate against Advance Authorization No. 0311019098 dated 09/11/2022.

Applicant Statement: Revalidation of Advance License for only one raw material could not Import. Ref : RA File No. 03AX04003991AM23 License No.0311019098 Dtd.09.11.2022 We have obtained Advance Authorization no. 0311019098 Dtd.09.11.2022. We are one of the leading Manufacturer & Exporter of Master Batch holding Two Star Export House. Due to sudden influx of orders, we have exported more quantity than mentioned in the Original License and obtained Enhancement as under. FOB Value Enhanced - From Rs. 39,930,483.11 To Rs.102,310,072.87 CIF Value Enhanced - From Rs. 33,940,910.64 To Rs. 78,067,805.06 Export Qty Enhanced - From 500,000.00 Kgs To 891,864.200 Kgs There were 5 Raw material and all the raw materials are 100% imported (Statement of Import enclosed herewith). But due to unavoidable circumstances, carbon Black after Enhanced Quantity was 327,789.254 Kgs CIF INR - 41,328,809.14 USD 493,183.87 of which we have imported 115,417.000 Kgs and balance Qty of 213,372.254 Kgs we have not imported. We are regularly importing Carbon Black from Russia and as the quality is suitable in our Export products. However, due to Russian-Ukraine War our supplier could not supply. Since it was beyond our control so we could not import. We are sending herewith an email received from our supplier stating delay to supply for your ready reference. We have completed more than 100% Export obligation after using duty paid material. We are sending herewith statement of export and import for your ready reference. We hope your good office will see our genuine difficulties and grant us 3 months Revalidation at the earliest & oblige.



Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.38 M/s. Crown Decor Private Limited, Ahmedabad

F.No. HQRPRCAPPLY00013178AM25

Meeting No.29AM25 held on 25.03.2025 & 02.04.2025

Subject: Closure of Advance Authorization No. 0811004195 dated 25/02/2022 .

Applicant Statement: We applied for and received an Advance Authorization from the DGFT, which included PROTECTIVE FILM (Self Adhesive Film for Temporary Surface Protection) as a packing material under the General Policy for Packing Material. However, during the closure process, a deficiency was noted. Specifically, the input at SR No. 10 (PROTECTIVE FILM) was not accounted for in the export products as required by the packaging policy. You are requested to pay Customs Duty along with interest to regularize the same and resubmit.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to refer to the concerned Norms Committee for the grounds as stated for examination & resolution.

(Action: Applicant/ Norms Committee)

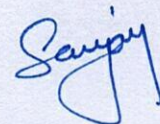
Case No.39 M/s. Vinyroyal Plasticoates Ltd., Mumbai

F.No. HQRPRCAPPLY00002214AM23

Meeting No.29AM25 held on 25.03.2025 & 02.04.2025

Subject: Clubbing of 6 Advance Authorization No.(i) 0310419557 dated 14.02.2007, (ii) 0310421056 dated 26.02.2007, (iii) 0310419560 dated 14.02.2007, (iv) 3411001303 dated 22.10.2021, (v) 3411000780 dated 30.06.2021 & (vi) 3410046462 dated 09.10.2020.

Applicant Statement: We here by submit our application for clubbing , reason justification is amended as in accordance to the " draft rehabilitation scheme (DRS) of BIFR AND sick industrial companies (special provisions) act 1985 inline with foreign trade policy 2015-2020, the old licenses have been extended till 15.06.2022 but we could not fulfil the export in this period due to pandemic and present global market crisis. Therefore we pray to grant for clubbing of licenses of Natroyal Industries Pvt Ltd., as the company M/s. Vinyroyal Plasticoates Pvt. Ltd. being



merged in to Natroyal Industries Pvt. Ltd., in 2012 with product PVC leathercloth as the inputs are similar to Vinyl Flooring. Kindly grant clubbing of said licenses and oblige. we shall always oblige to provide any additional information in case require.

Comments of PC-4 were also seen.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request. Case is closed

(Action: Applicant)

Case No.40 M/s. JSK Industries Private Limited, Mumbai

F.No. HQRPRCAPPLY00013181AM25

Meeting No.29AM25 held on 25.03.2025 & 02.04.2025

Subject: Extension of EOP against Advance Authorization No. 0311015857 dated 01/09/2022.

Applicant Statement: We have obtained the above license for the import of item (1) Primary Unalloyed Aluminium (2) Aluminium Ingot (3) Aluminium Wire Rod (4) Aluminium Wire Rod and export of item (1) AAAC ASTER CONDUCTOR (2) ACSR TERN CONDUCTOR (3) ACSR 400/51 SQ.MM CONDUCTOR (4) ACSR 500/204 SQ.MM CONDUCTOR for a qty of 10155.936 M.T.CIF value of USD 29077361.71 (INR 2285480631.25) and qty of 7266 KM FOB value of USD 33438965.98 (INR 2571456485.40), respectively. The said export order was related to the completion of the project in the country Georgia the said project was undertaken by L & T Ltd, India. L & T, issued an export order dt. 12.09.2022 for exports of items ACSR 400/51 SQ.mm Conductor and ACSR 500/204 SQ.mm Conductor to the extent of qty 1279 KM for completion of the said project. Due to the Ukraine and Russia War, The said project undertaken by L & T Ltd, regards to the disturbed accordingly. L & T Ltd, via their email/letter dt. 30.12.2024, have cancelled the said balance export order.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0311015857 dated 01.09.2022 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)



Case No. 41 M/s. Hyatt India Consultancy Private Limited, Delhi

F.No. HQRPRCAPPLY00013180AM25

Meeting No.29AM25 held on 25.03.2025 & 02.04.2025

Subject: Relaxation for accepting Manual application for SEIS.

Applicant Statement: This is in regard to the Manual SEIS application filed with the DGFT for FY 16-17 on account of the error on the portal and due to which, we have submitted the manual application within the due date at the DGFT office. Kindly accept the manual application already submitted to the department. Kindly accept the manual application to proceed further. The detailed facts and grounds have been attached herewith.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length and decided to refer to PC-3 for comments.

(Action: Applicant/ PC-3)

Case No.42 M/s. Marico Limited, Mumbai

F.No. HQRPRCAPPLY00013185AM25

Meeting No.29AM25 held on 25.03.2025 & 02.04.2025

Subject: Waiver of Procedural requirement as per HBP against Advance Authorization No. 0311038557 dated 08/11/2024.

Applicant Statement: 1. As per Para 4.18 (ii) of the Foreign Trade Policy, we are not able to obtain an NOC from any of the STEs mentioned in the Appendix 2J. The reasons quoted by the STEs for denial are like, it was a managerial decision for not issuing the NOC or the Foreign Trade Policy has not appointed them as the STE for issuing NOC for coconut oil, etc. 2. We are also having difficulties in obtaining advance licenses for import of coconut oil, as the RAs are instructing us to obtain the NOC first and then apply for advance licence.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length and decided to refer the matter to NAFED.

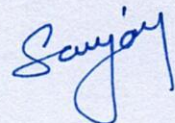
(Action: Applicant/ NAFED/ PRC)

Case No.43 M/s. Anecha Associates, Maharashtra

F.No. HQRPRCAPPLY00013184AM25

Meeting No.29AM25 held on 25.03.2025 & 02.04.2025

Subject: Re-validation against Licenses for Restricted Items Authorization No.



0111021300 dated 21/11/2024.

Applicant Statement: The goods were imported in January 2025, but the payment was made in 2024, when my DGFT license was valid. Unfortunately, due to delays in logistics and shipping from China, the goods arrived in India after the expiry of my DGFT license (31-12-2024). As a result, the customs authorities at Air Cargo Complex, Mumbai, have requested a valid DGFT license for clearance. ?I have already applied for a new DGFT license on 09/01/2025 (Application No. ARNXIMLAPPLY07935288AM25), but it is currently in process, delaying the clearance. The delay in clearance is causing severe financial losses due to demurrage and storage charges at customs. Previous DGFT License Number: 0111021300 ? Issue Date: 21/11/2024 ? Import Validity: 31/12/2024 My clients have been waiting for these goods for the last 2 months, and as a normal human being, they are losing their patience and peace of mind due to the delay. ?I, being 55 years old, am struggling to handle this pressure. Due to my heart disease, this ongoing stress is negatively impacting my health, and I am finding it difficult to manage the situation. ?The ADPM servers are time-sensitive not just because of contractual commitments, but also due to: Manufacturer warranty limitations ? Delayed clearance is reducing the warranty period, impacting future service and replacement coverage. Wear and tear risks ? Prolonged storage at customs under uncertain conditions may cause technical degradation of the hardware components. ?Re-exporting the goods would be impractical and result in substantial financial burden. I am willing to comply with any conditions set by the DGFT and am prepared to execute a bond/security deposit if required. I am available for any further clarifications and would appreciate a prompt resolution to avoid additional costs and delays.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

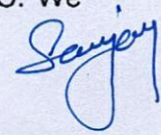
Case No.44 **M/s. Doowon Climate Control India Private Limited,**
Chennai

F.No. HQRPRCAPPLY00013183AM25

Meeting No.29AM25 held on 25.03.2025 & 02.04.2025

Subject: Closure of Authorizations against Advance Authorization No. 0411001804 dated 12/11/2021.

Applicant Statement: We are Manufacturing the CAR HVAC and Selling to KIA as well as Exporting the HVAC related parts to Brazil, USA, Russia & Korea. Due to Russia & Ukraine war our Russia Customer not accepted all of the Quantity under this Advance License. Refer above scenario we paid the Customs duty along with applicable Interest for the unutilized materials against the Advance Authorization Please find the enclosed Triplicate TR 6 Challan, an amount of Rs.86,49,183 against TR6 Challan No. 28039889 / 28.03.2023 After the Continuous follow-up in Customs, the Export Shipping Bill data was transmitted from ICEGATE System to DGFT system and we applied the Redemption on 10.02.2025 for the EODC. We



got a Deficiency memo from DGFT RA stating to pay the Composition fee for the Advance Authorization due to the short fall in value addition. The short value is happened due to our Russia Customer not accepted the entire Quantity as they agreed. Refer above situation, we kindly deeply request your good self to waive off the Composition fee for the Advance authorization under the suitable Foreign Trade Policy.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.45 **M/s. Sara Sae Private Limited, Dehradun**

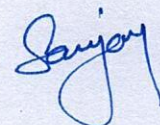
F.No. HQRPRCAPPLY00013186AM25

Meeting No.29AM25 held on 25.03.2025 & 02.04.2025

Subject: Closure of Authorizations against Advance Authorization No. 6110001393 dated 05/01/2017.

This is a review case of PRC Meeting No.24AM25 held on 24.01.2025 (Case No.31) wherein Committee rejects the case.

Applicant Statement: We are manufacturer exporter of Oil Field equipment and import various types of components. At that time, we had a newly developed Program Logic control (PLC) which is a computer panel that controls the Blow Out Preventor via computer. Due to so many testing, engineering, research and development, we are unable to deliver in time after then Corona pandemic was started when we ready to export, containers not available. The customer was holding the order, the reason our export consignment delayed to delayed. This circumstance developed since the Corona pandemic was began the Mauritius and the world were suffering from the covid-19 pandemic from September-2019 forward. From 2018-19 to 2022-23, we had partnership conflicts and legal cases with the partners, which hampered our exports and prevented our customer from accepting orders. At the same time, the oil field recession began around the world. The disagreement was resolved in 2023-24, and our export turnover increased to multiple folds. SL.No. Financial Year Amount 1 2016-17 ? 84,16,46,812.00 2 2017-18 ? 87,77,57,239.00 3 2018-19 ? 81,57,71,457.00 4 2019-20 ? 74,78,57,832.00 5 2020-21 ? 26,89,95,832.00 6 2021-22 ? 37,11,26,861.00 7 2022-23 ? 49,15,83,432.00 8 2023-24 ? 1,22,30,01,304.00 After a lengthy conversation with the customer, he agreed to renew the order and increase the price. After placing the order, the customer pressed us to export the equipment immediately or cancel it. We exported the equipment via Invoice No.2324-0202000327 Shipping Bill No.5296213 dated 10.11.2023 against the Advance Authorization No.6110001393. (Shipping Bill copy with Bank Realisation Certificate is attached). We are requesting revalidation of the advance authorization up to 15.11.2023 for the sole purpose of regularizing the advance authorization. We request you to kindly give



approval for revalidate the export obligation period upto.15.11.2023 only for regularization of Advance Authorization and we are ready to pay the Composition fees and penalty for regularize the Advance authorization for Export obligation Discharge certificate.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.46 M/s. VKS Hytech Private Limited, Haryana

F.No. HQRPRCAPPLY00013191AM25

Meeting No.29AM25 held on 25.03.2025 & 02.04.2025

Subject: Extension of EOP against Advance Authorization No. 3011005092 dated 25/04/2024.

Applicant Statement: Before export we were to check quality of imported wheat as quality certificate was not provided by the supplier. So to check quality of material it took time. In between international market started fluctuating and our buyer of Wheat Flour (Atta) stopped us to supply orders. So we could not export within stipulated period of six months. Now due to some stability in market our buyer is ready to purchase goods so an extension of Export Obligation period for three months is requested.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 3011005092 dated 25.04.2024 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant)

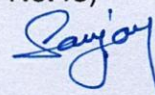
Case No.47 M/s. Prince Corp Private Limited, Mumbai

F.No. HQRPRCAPPLY00013190AM25

Meeting No.29AM25 held on 25.03.2025 & 02.04.2025

Subject: Issuance of DFIA having multiple SION under same file number-Request for personal hearing against DFIA Authorization No. 039207600036AM20, 039207600072AM20, 039207600099AM20, 039207600129AM20, 039207600008AM21, 039207600032AM21, 039207600072AM21.

This is review case of PRC Meeting No.25AM25 held on 19.02.2025 (Case No.48)

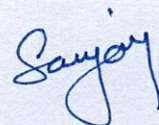


wherein Committee rejects the case.

Applicant Statement: We refer to the decision of the PRC Committee in our case in its meeting No. 25/AM25 held on 19.02.2025 which stated that "The committee went through the statements made by the firm and discussed the matter at length and observed that the applicants has not submitted any cogent reason / justification in support of any genuine hardship faced by them. Accordingly, the committee decided to reject the request." Kindly note that the decision is not in line with the policy provisions, we would like to present our case personally in person.

Background of the Request We have filed an online application to Regional Authority, ADGFT Mumbai before starting export under DFIA and completed the Export within 12 months from the date of online filing of application and generation of file number as prescribed under Para 4.28(i) of FTP. While applying for DFIA in the online system we have applied for multiple SION under single application and the system accepted the application for multiple SION under single DFIA file number. Accordingly we have filed for exports shipping bill and the Customs EDI system allowed us to file shipping bill with multiple SION under one DFIA file number. While doing export we have indicated file number on the export Shipping Bills as prescribed under para 4.28 (iii) of FTP After completion of exports we are trying to apply online for issuance of transferable DFIA licence, however the system is not allowing us to file the application online. Kindly note that all the SION are of Plastic product only and is of category house ware and kitchen ware. (Catalogue of the products attached) There is no bar on applying for DFIA for multiple SION as the policy provision only mandates that Separate DFIA will be issued SION wise. Para 4.28 (vi) reads as Separate DFIA shall be issued for each SION -This clearly implies that there is no restriction to apply for multiple SION under a single file number, only the issuance of DFIA will be SION wise. Also note that there is a provision for issuance of multiple DFIA against a single file number under Para 4.54 of HBP which reads as 4.54 Facility for Split DFIA Split Authorizations of DFIA subject to a minimum of CIF value of Rs. 10 lakh each and multiples thereof may also be issued, on request at the time of seeking transferability. Split-up DFIA's shall be permitted with the same port of registration as appearing on the original DFIA. Wherever separate application is preferred and mandated under FTP; the same is categorically stated, your attention is invited to Para 4.28(vii) which reads as vii) Exports under DFIA shall be made from any port listed in Para 4.35 of Handbook of Procedures. However, separate application shall be made for EDI and non EDI ports. In case export is made from a non-EDI port, separate application shall be made for each non-EDI port Its only now that the DGFT's Edi system has been modified and multiple SION are not allowed under single DFIA file number. Our application and exports had occurred during the transition phase. Earlier DFIA licenses with multiple SION were allowed and issued. DGFT has issued numerous licenses in the past with multiple SION under single DFIA Licence. In light of above we humbly pray to the PRC to give us personal hearing in our case in term of para 2.60 of FTP 2023.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length and decided to refer to EGTF Division for their views regarding technical feasibility.



(Action: Applicant/ EGTF Division)

Case No.48 **M/s. Mantram Technofab Private Limited, Indore**

F.No. HQRPRCAPPLY00013188AM25

Meeting No.29AM25 held on 25.03.2025 & 02.04.2025

Subject: Revalidation of Authorization/Certificate against Advance Authorization No. 5611000203 dated 23/03/2021.

Applicant Statement: After issue of AA and CoS the office premises was changed to a new place and the IEC data was also modified accordingly. Since the CoS was issued before modification of the IEC data at old address new address was appearing at ICE Gate the Custom did not allow to import. We surrendered the CoS and RA Indore restored the unutilized quantity but the amendment did not reflect on the ICE Gate. We contacted many times R.A. Indore and raised tickets also but the issue could not be resolved and the licence expired while 100% exports have already been made.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length and decided to seek a report from RA Indore.

(Action: Applicant/ RA Indore/PRC)

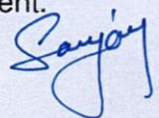
Case No.49 **M/s. Brightstar Textile, Maharashtra**

F.No. HQRPRCAPPLY00012417AM25

Meeting No.29AM25 held on 25.03.2025 & 02.04.2025

Subject: Extension of Total EO Period against EPCG Authorization No. 3130007911 dated 16/04/2014.

Applicant Statement: With reference to above file no.31/89/021/00017/AM15 we would like to inform you that we are applying for grant of EOP extension for the above licence. We have completed half of the export obligation by 3rd party export vide shipping bill no. 8010826 Dt. 05.02.2022 & S.b no. 8010976 Dt. 05.02.2022 and have also received the BRC. We had also exported for the balance EO but the goods could not be shipped because custom have raised some objection. Hence the goods were called back and after that our EO period expired hence could not ship again. We hereby inform you that we have already get EOP extension upto 31.12.2023. After that due to bad scenario of international market of sale of fabrics we could not do any exports due to the after effect of corona. Hence we cannot fulfill our export obligation of aforesaid EPCG licence. We wish to inform you that we have exported to the extent of 54% of export obligation. We wish to fulfill our export obligation but our licence is expired. We humbly request you to grant us Export Obligation period for 1 year from the date of endorsement. Hence we request you to grant us EOP extension for 1 year from the date of endorsement.



Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of EPCG Authorization No. 3130007911 dated 16.04.2014 for a further period of 1 year from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA concerned)

Case No.50 M/s. Salasar Yarns Private Limited, Surat

F.No. HQRPRCAPPLY00013164AM25

Meeting No.29AM25 held on 25.03.2025 & 02.04.2025

Subject: Extension of Total EO Period against EPCG Authorization No. 5230018294 dated 05/10/2015.

Applicant Statement: With reference to the above, we would like to inform you that we have been issued the aforesaid EPCG authorization from RA SURAT. The said license was valid till 05.10.2021. We imported the capital goods under EPCG considering very good export market. We failed to fulfill our export obligation because of two very specific reasons:- 1. Due to Covid19, all the markets were hampered, we lost more than 3 years i.e. from march 2020 to December 2022. All our manufacturing efforts came to halt because of exodus of labour to their native places. We could garner the migrant labourers exactly in January 2023 and started again. It is not, that we did not manufacture in these two years. But these were only for local market and very less quantity 2. 2nd reasons is the issuance of Policy Circular no. 22/29.03.2019 due to which our 3rd party exports could not take off. Because of the above two reasons, we request you to grant us a minimum of 1 year from the date of endorsement to fulfill our export obligation. During the closure of two years the machines became rusted and had to be refurbished which also took quite some time. Even the addition of PN No. 53 the validity is such that we will not able to produce and ship the goods. We need at least 1 year from the date of endorsement of EOP extension.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of EPCG Authorization No. 5230018294 dated 05.10.2015 for a further period of 1 year from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Surat)

Case No.51 M/s. Salasar Yarns Private Limited, Surat

Sevjey

F.No. HQRPRCAPPLY00013165AM25

Meeting No.29AM25 held on 25.03.2025 & 02.04.2025

Subject: Extension of Total EO Period against EPCG Authorization No. 5230018355 dated 09/10/2015.

Applicant Statement: With reference to the above, we would like to inform you that we have been issued the aforesaid EPCG authorization from RA SURAT. The said license was valid till 19.10.2021. We imported the capital goods under EPCG considering very good export market. We failed to fulfill our export obligation because of two very specific reasons:- 1. Due to Covid19, all the markets were hampered, we lost more than 3 years i.e. from march 2020 to December 2022. All our manufacturing efforts came to halt because of exodus of labour to their native places. We could garner the migrant labourers exactly in January 2023 and started again. It is not, that we did not manufacture in these two years. But these were only for local market and very less quantity 2. 2nd reasons is the issuance of Policy Circular no. 22/29.03.2019 due to which our 3rd party exports could not take off. Because of the above two reasons, we request you to grant us a minimum of 1 year from the date of endorsement to fulfill our export obligation. During the closure of two years the machines became rusted and had to be refurbished which also took quite some time. Even the addition of PN No. 53 the validity is such that we will not able to produce and ship the goods. We need at least 1 year from the date of endorsement of EOP extension. Please do the needful and oblige.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of EPCG Authorization No. 5230018355 dated 09.10.2015 for a further period of 1 year from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Surat)

Case No.52 M/s. Kreet Netlon, Surat

F.No. HQRPRCAPPLY00013156AM25

Meeting No.29AM25 held on 25.03.2025 & 02.04.2025

Subject: Extension of Total EO Period against EPCG Authorization No. 5230017769 dated 06/08/2015.

Applicant Statement: We are unable to do export in given time period due to some financial reason, now we want to complete our export obligation, so please allow us to do further process. So please approved our PRC application because till date our export obligation pending we will take extension as per committee guidance and complete our EODC & export obligation.

Decision: The Committee examined the submission made by the applicant and

discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of EPCG Authorization No. 5230017769 dated 06.08.2015 for a further period of 1 year from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Surat)

**Case No.53 M/s. Amir Chand Jagdish Kumar (Exports) Limited,
Gurugram**

F.No. HQRPRCAPPLY00013196AM25

Meeting No.29AM25 held on 25.03.2025 & 02.04.2025

Subject: Request for approval of claim under Interest Equalization Scheme for the period 01.04.2020 to 30.06.2021.

Applicant Statement: We would like to bring to your attention that we had lodged a claim under the Interest Equalization Scheme for the period from 01.04.2020 to 30.06.2021 with Bank of India. However, the claim was not processed as the bank deemed our company ineligible under the MSME classification during the said period. The claim was not certified by the concurrent auditor, which led to the bank not lodging the claim with RBI through the nodal branch. Definitions of Micro, Small & Medium Enterprises: In accordance with the provisions of the Micro, Small & Medium Enterprises Development (MSMED) Act, 2006, the classifications for Micro, Small, and Medium Enterprises are as follows: Micro Enterprises: Investment in plant & machinery does not exceed one crores rupees. Small Enterprises: Investment in plant & machinery is more than twenty-five lakh rupees but does not exceed five crores rupees. ? Medium Enterprises: Investment in plant & machinery is more than five crores rupees but does not exceed ten crores rupees. This classification was revised on 26th June 2020 as follows: Micro Enterprise: Investment in plant & machinery does not exceed one crores rupees and turnover does not exceed five crores rupees. Small Enterprise: Investment in plant & machinery does not exceed ten crores rupees and turnover does not exceed fifty crores rupees. Medium Enterprise: Investment in plant & machinery does not exceed fifty crores rupees and turnover does not exceed two hundred and fifty crores rupees. Our Representation to the Bank: We have represented the matter before Bank of India and provided the relevant documents, including MSME notifications and a CA certificate stating that the total investment in plant and machinery stands at Rs. 8.87 Crores, which is less than the Rs. 10 Crores threshold for classification as a medium enterprise. Subsequently, the bank sought legal opinion from M/s Shardul Amarchand Mangaldas & Co., a law firm, regarding the applicability of provisions under the MSME Act, 2006. The legal opinion confirmed that: (i) The company M/s Amir Chand Jagdish Kumar Exports Pvt. Ltd. was eligible for classification under MSME since the company was registered under

Sanjay

UAM prior to 30.06.2020 and classification shall continue and which shall be applicable to the 3 units of the company on individual basis for the purpose of categorization into MSME for the period under reference (ii) Further, it also stated that a manufacturing unit or service enterprises which otherwise fulfils the registration requirement for Micro, Small and medium Enterprises and does not necessarily mean a company as a whole. According to all 3 units of the company can be considered as individual enterprises for the purposes of MSME act. Bank of India has now acknowledged that our company falls under the "Medium Enterprises" classification and is therefore eligible for the claim. Current Status of the Claim: We have been informed that Bank of India referred the matter to the RBI and CC to DGFT, as indicated in their letters HO/FBD/SMB/23-24/263 dated 05.03.2024 and HO/FBD/SN/2024-25/100 dated 01.08.2024. They have requested DGFT to consider the claim favorably as per eligibility and settle the claim. The RBI has advised that prior approval from DGFT is required for processing and approval of the claim. Additional Information: We would also like to inform you that Union Bank of India has reimbursed the claim for the year 2020-21, including the period from April 2021 to June 2021. Bank statements are enclosed for your reference. Request: We kindly request the DGFT to consider our case favorably, based on our eligibility, and grant approval to the bank to proceed with settling the claim in accordance with the applicable provisions. The bank has already sent a request to DGFT along with seven relevant attachments on 12/10/2024 and 29/11/2024, urging them to consider the claim favorably.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. The Committee noted that it is not a PRC matter. PC-4 may reply to the bank/applicant.

(Action: Applicant/ PC-4)

Case No.54 M/s. Chemtex Materials Private Limited, Ahmedabad

F.No. HQRPRCAPPLY00013193AM25

Meeting No.29AM25 held on 25.03.2025 & 02.04.2025

Subject: Shipping bill not reflecting 3rd Party IEC // DFIA APPLICATION NO.: 08AR07608455AM21 Date:25.11.2020

Applicant Statement: Being Merchant Exporter we buy plastic products on deem prices from Manufacturers. In this particular case our CHA filed 25 shipping Bills under subject 3rd party DFIA application no.. Somehow due to person mistake SB was filed with 3rd Party Application number but without 3rd Party IEC number in 23 SBs out of total 25 SBs. After realization of mistake we asked customs to help us amending it manually & got attached letter. Now the issue is the subject DFIA application only system only showing 3 SBs, where the 3rd Party IEC number mentioned but keeping 23 SBs, which only have 3rd Party Application number & not 3rd Party IEC. Due to which our 3rd Party could not able to discharge their duty for full amount of DFIA application. WE would appreciate if you can help us to

upload balance 23 SBs data on the DG system or allow us to get DFIA certificate for full quantity of 25 SBs. We have already done manual correction of Shipping Bill with Customs Mundra as per attached, but its not reflecting in DGFT system. Please find attached the SB copy, where third party IEC is not mentioned. We have mentioned the DFIA application number. Shipper IEC : 0803007132 3rd Part IEC : 0803008597

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length and decided to refer to EGFT Division for their views.

(Action: Applicant/ EGFT Division)

Case No.55 **M/s. Rawalwasia Yarn Dyeing Private Limited, Surat**

F.No. HQRPRCAPPLY00013090AM25

Meeting No.29AM25 held on 25.03.2025 & 02.04.2025

Subject: Extension of Total EO Period against EPCG Authorization No. 5230017496 dated 16/07/2015.

Applicant Statement: We required EO Extension for 6 months upto date: 31.07.2025 to fulfill our 100% Export Obligation. We have completed more than 90% of our total EO. Due to some financial reason we were unable to fulfill remaining EO. Now we are ready to complete remaining EO so we are requesting you to grant us Extension beyond 6+2 years so that we can complete our EODC process. We hope to resolve this as early as possible.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of EPCG Authorization No. 5230017496 dated 16.07.2015 for a further period of 1 year from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

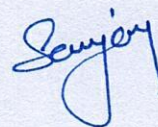
(Action: Applicant/ RA Surat)

Case No.56 **M/s. Sri Vigneshwara Enterprises, Bengaluru**

F.No. HQREPCGPRAPP00000440AM25

Meeting No.29AM25 held on 25.03.2025 & 02.04.2025

Subject: Condonation In EOP Extension and Installation against EPCG Authorization No. 0730011493 dated 31/07/2012.



Applicant Statement: This is with respect to the above mentioned EPCG Authorization details, we wish to inform you that we could complete the export obligation to the extent of 82.00% through third party exports with the last shipment made on 16.11.2016. Further we could not obtain export order. And also due to the COVID 19 lockdown had affected the exports. And therefore, the remaining 18.00% EO could not be completed. We wish to inform you that now we have obtained Third Party Exports Order for 1 crore in INR from M/s Prominent Machine Tools, No 60 & 61, 10th A Cross, Balaji Nagar, Peenya Indl Area, Thigalarapalya, Bengaluru 560058. With which we can complete the export obligation. We hereby enclose Purchase Order issued by Third Party Exporter. We have already submitted EODC application online bearing file no 07EEEEPC05125AM24 Dated 21/03/2024 and deficiency has been issued to regularize the short fall of the obligation In light of the above, we humbly pray the honorable chairman of the committee and respective members to accept our prayer and condone the delay in submission of EOP Extension and to grant us EOP Extension for another 2 years from the date of condonation and also condone the delay in submission of installation certificate with minimum payment of penalty.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.57 **M/s. Chacha Impex, Mumbai**

F.No. HQREPCGPRAPP00000432AM25

Meeting No.29AM25 held on 25.03.2025 & 02.04.2025

Subject: Extension of Total EO Period against EPCG Authorization No. 0330041087 dated 26/02/2015.

Applicant Statement: Respected Sir, Thank you very much for the PRC decision, with reference to our PRC file no. HQRPRCAPPLY00007276AM24 our request was to grant EOP extension for 2 years beyond 6+2 years in respect of EPCG Authorization no.0330041087 dt. 26.02.2015. That is, our licence will be valid till 26.02.2025 for Export Obligation. The PRC decision was as below: - The Committee deliberated upon the case and decided to advise the firm to approach RA for extension of Export Obligation Period (beyond 8 years) in terms of Public Notice No. 53/2015-20 dated 20.1.2023 (attached copy for the same) where extension is permitted on account of COVID. That is, the licence will be valid for another 18 months for Export Obligation till 13.08.2024 beyond 6+2 years as per Public Notice No. 53/2015-20 dated 20.1.2023 and accordingly we had applied to RA Mumbai for EO Extension. However, it took time as we have to first apply for block wise extension and then EO Extension and meanwhile RA Mumbai found that there was a typographical error in the EPCG Authorization no. mentioned in the subject of Case no. 53 decision. So we again approached the PRC to correct

the licence no. on the decision subject line. And we received the correct licence no decision in December 2024, by that time EO extension period as per PN 53/2015-20 dt.20.01.2023 was over. We have applied for EO extension with RA Mumbai and as per the application, they have asked us to pay composition fee of Rs. 1,55,555/- and accordingly we have paid the fee (attached RA Mumbai letter and fee receipt) and now realised that PN. 53 time period is over which was for 18 months. In the view of above difficulty faced by us, we humble request you to please further extend the Export obligation of our EPCG licence no. 0330041087 dt. 26.02.2015. for a period of 18 months which will allow us to complete export obligation and save us from huge loss.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of EPCG Authorization No. 0330041087 dated 26.02.2015 for a further period of 1 year from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

Case No.58 **M/s. Premium Medical and Health Care Providers Pvt. Ltd, Coimbatore**

F.No. HQREPCGPRAPP00000467AM25

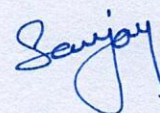
Meeting No.29AM25 held on 25.03.2025 & 02.04.2025

Subject: Extension of Total EO Period against EPCG Authorization No. 1030003322 dated 24/04/2017, 1030003332 dated 19/05/2017, 1030003255 dated 12/01/2017, 1030003256 dated 12/01/2017, 1030003305 dated 28/03/2017, 1030003257 dated 12/01/2017, 1030003221 dated 17/11/2016.

Applicant Statement: The Covid-19 pandemic caused severe logistical challenges, supply chain disruptions, and workforce restrictions, hindering our ability to meet export obligations under the EPCG scheme. A decline in Foreign Tourist Arrivals (FTAs) for medical purposes, critical to our export activities, further impacted our ability to generate planned revenues. The Indian medical tourism sector, still recovering, has faced widespread challenges. While these factors have delayed our export targets, we are optimistic that with additional time, we can realign our operations and significantly contribute to the sector.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length and decided to refer to PC-5.

(Action: Applicant/ PC-5)



Case No.59 M/s. Curateq Biologics Private Limited, Hyderabad

F.No. HQREPCGPRAPP00000436AM25

Meeting No.29AM25 held on 25.03.2025 & 02.04.2025

Subject: Request for further EOP extension of 3 years beyond 8 years period against EPCG Authorization No. 0930012828 dated 16/02/2018, 0930013018 dated 26/04/2017, 0930013323 dated 20/11/2017, 0930013326 dated 24/11/2017, 0930013350 dated 07/12/2017.

Applicant Statement: A detailed covering letter is enclosed. CuraTeQ Biologics expected that it would be able to complete development of its biosimilar products and eventually commercialize by 2023. Unfortunately, as we know, the world including India, went through a severe COVID-19 pandemic which severely impacted our timelines. The COVID-19 pandemic impacted not just the general population where several lockdowns were imposed across the globe, but also impacted clinical study conduct, supply chain logistics for raw material, priority of regulatory reviewers for COVID-19 vaccine dossiers and inspectors for COVID vaccine manufacturing units. Owing to the COVID-19 headwinds in 2020, 2021 and early 2022, our commercial plans have been delayed by more than 18 months.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length and decided to refer to PC-5.

(Action: Applicant/ PC-5)

Case No.60 M/s. G S Exports Private Limited, Mumbai

F.No. HQREPCGPRAPP00000443AM25

Meeting No.29AM25 held on 25.03.2025 & 02.04.2025

Subject: Extension of Total EO Period against EPCG Authorization No. 0330028264 dated 29/12/2010.

Applicant Statement: We are into weaving of fabric since last 30 years, well experience in manufacturing and sales. We are so well versed with the market, quality and the fashion trade. With many manufacturing units cropping up in the last 15 years the profit in fabric started dwindling. We had to venture in to some new fields for survivor. The next best was to enter into value added viz readymade garments. We started these new venture in 2016. We tried to find prospective buyers in middle east and Africa. We sent many samples to various parties in these countries and got a few sample orders it took about 1 year to get our sample approved against these sample orders. As and when the samples were approved the season changed and we were told not to dispatch the ready garments because the season is changed. This was quite a set back and we decided not to hunt for direct buyers. Instead we selected a few local exporters through whom we could export garments. We found a very good exporter-M/S.ARBAB FASHION he helped us in sourcing the material the garments and the quality which he normally

Sanjay

exported. We could get the garments manufactured as per order of ARBAB FASHIONS PRIVATE LIMITED in march 2019 ,which was ultimately shipped in April 2019. After getting all the shipping bills and BRC?s we took this file to DGFT Mumbai to show them that we have fulfilled our export and that moment we got a shocked that our licence is expired in December 2018 and our export is April 2019. DGFT Mumbai then advised us to apply to HQ-EPCG COMMITTEE, who had the power to condone our lapse of shipping the goods-4 months after the expiry of EPCG licence. Now we beg of you to condone this lapse on our part and accept our export to fulfillment of the above EPCG licence and instruct RA Mumbai to grant us EODC.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of EPCG Authorization No. 0330028264 dated 29.12.2010 for a further period upto 30.04.2019 for regularization of exports made subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

Case No.61 M/s. Mallika Textiles Private Limited, Ludhiana

F.No. HQREPCGPRAPP00000405AM25

Meeting No.29AM25 held on 25.03.2025 & 02.04.2025

Subject: Waiver Off Of Interest On Deposit Of Custom Duty against EPCG Authorization No. 3030014551 dated 18/08/2015, 3030015264 dated 29/02/2016.

Applicant Statement: This is reference to the 2 EPCG Licenses mentioned in the subject; we hereby submit the following. 1. We have been issued 2 EPCG licenses, license no. 3030014551 dt 18.08.2015 & license no. 3030015264 dt 29.02.2016 for duty free import of capital goods for duty saved amount of Rs.3091600/- & 876160.00 respectively. 2. In the year 2016 we had started the export but due to demonetization the effort was severely affected disabling the commercial ability. Demonetization had a significant impact on the hosiery export industry in India, causing disruptions in supply chains, liquidity crises, and increased costs. The industry took several months to recover from the effects of demonetization. 3. We have exported goods through 3rd party amounting to USD 84,630.20 against our EPCG license no. 3030014551 dt 18.08.2015 in 2017 bearing shipping bill no. 3739026 dt 28.01.2017 & 3739024 dt 28.01.2017. 4. Unfortunately, our unit suffered a severe fire accident on 11th May 2017 leading to complete loss of the unit including machines, finished goods etc. Subsequently, there was a delay of 18 months from Insurance Company to settle the claim due to which the reinstatement period expired and we could not start our operations. 5. Before we could stabilize our operations again the Covid pandemic period from year 2020 - 2021 & 2021-2022 disabled our ability to export. 6. Even, both our licenses are not covered

Sanjay

under Amnesty Scheme. 7. We have already deposited of Rs. 513000/- against EPCG license 3030014551 dt 18.08.2015 & applied for Redemption with RA Ludhiana. 8. We are 100% EO defaulter in EPCG license 3030015264 dt 29.02.2016 but deposited of Rs.876160/- 9. We have filed a case against the insurance company in the year 2019 for deficiency of service etc in the National Consumer Court, New Delhi. The case was admitted and the next date of hearing is in April 2025. 10. Please find attached herewith all supporting documents related to fire. Because of the above stated extraordinary conditions which have completely damaged our ability to export. Our company has been unable to clear the customs duty and interest on the imported machines in a timely manner. We have shut our manufacturing activity. With utmost respect and sincerity we plead you to appreciate our dire situation and please consider our request to waive off only the Interest amount as we have suffered huge loss for no fault of our own. May I also request to give us an opportunity to represent ourselves in personal hearing to explain our case and to show proof of closure and paucity of funds.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.62 M/s. Atharva Corrugations Private Limited, Mumbai

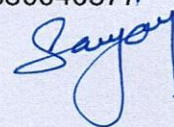
F.No. HQREPCGPRAPP00000444AM25

Meeting No.29AM25 held on 25.03.2025 & 02.04.2025

Subject: Extension of Total EO Period against EPCG Authorization No. 0330040577 dated 24/12/2014.

Applicant Statement: We are manufacturers of Cartons and mostly supplying to Banana exporters and also to some engineering companies. Ours is a packing industry and the export value, for us, would be 2% of the overall export of the exporting companies. For example if an exports goods worth Rs. One crores our entitlement would be about 2% i.e. about Rs 2 Lakh. If a company exports worth Rs. 100 Crores we shall get entitlement of 2 Crores. Thus it can be seen that fulfillment of our export obligation is a slow process. Hence could not complete the EO within the validity. Also 3 years of COVID period was also wasted with minimum export. But somehow we could manage about 75% of total export obligation. If we get 1 more year from the date of endorsement. We shall be able to complete export obligation. Hence, we humbly request you to grant us Export Obligation period for 1 more year from the date of endorsement.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of EPCG Authorization No. 0330040577,



dated 24.12.2014 for a further period of 1 year from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

Case No.63 M/s. Tega Industries Limited, Kolkata

F.No. HQRPRCAPPLY00013087AM25

Meeting No.29AM25 held on 25.03.2025 & 02.04.2025

Subject: Extension of EOP against Advance Authorization No. 0211002671 dated 06/07/2022.

Applicant Statement: Extension of export obligation period sought for Six months from the date of approval from office of the DGFT. Due to the global financial meltdown and economic conditions in some countries along with stiff conditions in the International Market scenario, we could not fulfilled remaining export obligation (24.29%) in quantity wise within the extended period.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0211002671 dated 06.07.2022 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Kolkata)

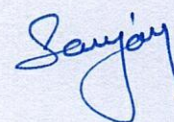
**Case No.64 M/s. Vrijesh Natural Fibre & Fabrics (India) Pvt.Ltd.,
Mumbai**

F.No. HQRPRCAPPLY00013021AM25

Meeting No.29AM25 held on 25.03.2025 & 02.04.2025

Subject: Request for Revise Norms Fixation add additional Item of Flax Fabrics Dyed Undyed under HS Code No is 53091910 and 53091120 against Advance Authorization No. 0311019775 dated 06/12/2022.

Applicant Statement: We had got this license issued under No Norms basis for export of 100% Flax Garments and import of Flax yarn and norms were approved vide NC Meeting o.24 dated 19.01.2023 with 15% of wastages. We had quite a few Orders from Europe at that time for these Garments. However, in the last 18 months due a slowdown in the Western Countries we have not been able to fulfill



our export obligations as we had anticipated. We would therefore, request for add one export item "100% Flax Fabrics dyed and Undyed HTS 53091910 + 53091120". The import will be the same – 100% Flax Yarn and the wastage will be 5%. Flax fabrics is our core product (we have been exporting for over 20 years) and we will be able to sell the fabrics in various other markets as well. 100% Percent Flax Readymade Garments of Shirts, Trousers, Tops, Dresses, and Skirts, Men's and Women's Flax Readymade Garments, against H.S. Code No is 62059090,62069000,62046990,62044999. 100% Flax Fabrics Dyed and Undyed against HS Code No is 53091910 + 53091120. and Skirts, Men's and Women's Flax Readymade Garments, against H.S. Code No is 62059090,62069000,62046990,62044999.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to refer to the concerned Norms Committee for the grounds as stated for examination & resolution.

(Action: Applicant/ Norms Committee)

Case No.65 M/s. Sun Pharmaceutical Industries Limited, Mumbai

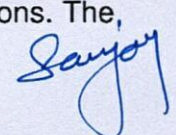
F.No. HQRPRCAPPLY00013111AM25

Meeting No.29AM25 held on 25.03.2025 & 02.04.2025

Subject: Extension of EOP against Advance Authorization No. 0511018851 dated 17/05/2023.

Applicant Statement: The export obligation against said AA was fulfilled to the extent of 71.387% in terms of quantity (i.e. 349.797 Kgs) within the initial and extended validity period of total 24 months from the date of import, and remaining quantity is balance for EO fulfillment. Please note that due to slow demand of the resultant product in foreign market we were unable to fulfill export obligation within the initial and extended EO period. We have confirmed export order of export resultant product in hand for shipment to be made in coming months. Since remaining balance quantity of Export obligation (140.203 Kgs) yet to be exported. Hence, we request you to consider our case for 2nd EOP extension further SIX Month from the date of 1st EO extended period towards fulfillment of Export obligation. We approached CLA to consider our request in accordance with PN-59, for 2nd EOP extension with payment of composition fee. However, we were suggested to approach PRC Committee for grant of 2nd EOP extension. In view of the above we request you to kindly allow EOP extension for Further SIX month period up to 08.09.2025 period enabling us to fulfill export obligation within the 2nd EOP extension and oblige.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0511018851 dated 17.05.2023 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The,



firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ CLA Delhi)

Case No.66 M/s. Surmount Laboratories Private Limited, Mumbai

F.No. HQRPRCAPPLY00013031AM25

Meeting No.29AM25 held on 25.03.2025 & 02.04.2025

Subject: Import BE passed by customs under said AA before Licence issuing date Due To Covid 19 Period Import Arrival At Port On 8th July 20 Bue Import Be Examination On 18th Aug 20 After Issued Said AA against Advance Authorization No. 0310837418 dated 27/07/2020.

Applicant Statement: We wish to inform / clarify as under: - import period in India covid.19 rule regulation be filed and issued no: - 7857415 / 06.06.2020 we applied Advance Authorization but due to covid-19 advance Authorization not issued within stipulated time period from DGFT. Said imported cargo without any process / examination drop in customs warehouse because no officer, no examiner all india work from home services government rule regulation. We regular follow to DGFT with request mailed. dgft issue advance Authorization no 0310837418 date: 27.07.2020 said above mention advanced Authorization registered at JNPT port after that we search our import cargo at custom (JNPT) godown & clearance under advance Authorization no.0310837418/27.07.2020 we attached examination report date : 18.08.2020 your reference and record.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length and decided to seek a detailed report and comments from RA Mumbai.

(Action: Applicant/ RA Mumbai)

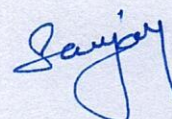
Case No.67 M/s. Teena Labs Limited, Hyderabad

F.No. HQRPRCAPPLY00013039AM25

Meeting No.29AM25 held on 25.03.2025 & 02.04.2025

Subject: Extension of EOP against Advance Authorization No. 0911000045 dated 18/12/2020.

Applicant Statement: Request for EOP extension against Advance Authorization No.0911000045 Dt.18.12.2020 as per Para 4.40 (d) of HBP 2023 - reg. Ref File No: 09AA04002942AM21 Dtd.18.12.2020 We have obtained the Advance Authorization No. 0911000045 Dt.18.12.2020 RA Hyderabad under Appendix-4J



condition on export order. We are regularly exporting certain pharmaceutical Formulations to US market and other markets by obtaining the Advance Authorization for import of relevant API (Active Pharmaceutical Ingredient). We were unable to start export obligation within the export obligation period. Demand was postponed by our customer; hence we could not fulfil the export obligation within the validity. Some orders cancelled and postponed. Currently we have obtained the valid export orders against which we can fulfil export obligation to the extent FOB value \$ 561,000.00 with value addition 20.57%; hence we would humbly request your good self to grant us the extension of our export obligation period for a further 6 months from approval. In view of the above, we request you to grant us EOP extension for six months from the issue of minutes of meeting to complete the balance export obligation.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.68 M/s. Teena Labs Limited, Hyderabad

F.No. HQRPRCAPPLY00013032AM25

Meeting No.29AM25 held on 25.03.2025 & 02.04.2025

Subject: Extension of EOP against Advance Authorization No. 0911000248 dated 25/01/2021.

Applicant Statement: Request for EOP extension against Advance Authorization No.0911000248 Dt.25.01.2021 as per Para 4.40 (d) of HBP 2023 - reg. Ref File No: 09AA04004161AM21 Dtd.25.01.2021 We have obtained the Advance Authorization No. 0911000248 Dt.25.01.2021 RA Hyderabad under Appendix-4J condition on export order. We are regularly exporting certain pharmaceutical Formulations to US market and other markets by obtaining the Advance Authorization for import of relevant API (Active Pharmaceutical Ingredient). We were unable to start export obligation within the export obligation period. Demand was postponed by our customer; hence we could not fulfil the export obligation within the validity. Some orders cancelled and postponed. Currently we have obtained the valid export orders against which we can fulfil export obligation to the extent FOB value \$ 145,000.00 with value addition 15.29%; hence we would humbly request your good self to grant us the extension of our export obligation period for a further 6 months from approval. In view of the above, we request you to grant us EOP extension for six months from the issue of minutes of meeting to complete the balance export obligation.

Decision: The Committee went through the statements made by the firm and

discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.69 M/s. Teena Labs Limited, Hyderabad

F.No. HQRPRCAPPLY00013033AM25

Meeting No.29AM25 held on 25.03.2025 & 02.04.2025

Subject: Extension of EOP against Advance Authorization No. 0911000046 dated 18/12/2020.

Applicant Statement: Request for EOP extension against Advance Authorization No.0911000046 Dt.18.12.2020 as per Para 4.40 (d) of HBP 2023 - reg. Ref File No: 09AA04002934AM21 Dtd.18.12.2020 We have obtained the Advance Authorization No. 0911000046 Dt.18.12.2020 RA Hyderabad under Appendix-4J condition on export order. We are regularly exporting certain pharmaceutical Formulations to US market and other markets by obtaining the Advance Authorization for import of relevant API (Active Pharmaceutical Ingredient). We were unable to start export obligation within the export obligation period. Demand was postponed by our customer; hence we could not fulfil the export obligation within the validity. Some orders cancelled and postponed. Currently we have obtained the valid export orders against which we can fulfil export obligation to the extent FOB value \$ 12,75,000.00 with value addition 19.24%; hence we would humbly request your good self to grant us the extension of our export obligation period for a further 6 months from approval. In view of the above, we request you to grant us EOP extension for six months from the issue of minutes of meeting to complete the balance export obligation.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

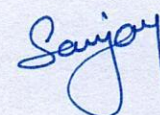
(Action: Applicant)

Case No.70 M/s. Teena Labs Limited, Hyderabad

F.No. HQRPRCAPPLY00013034AM25

Meeting No.29AM25 held on 25.03.2025 & 02.04.2025

Subject: Extension of EOP against Advance Authorization No. 0910069436 dated 04/11/2020.



Applicant Statement: Request for EOP extension against Advance Authorization No.0910069436 Dt.04.11.2020 as per Para 4.40 (d) of HBP 2023 - reg. Ref File No: 09/24/040/00447/AM21 Dtd.04.11.2020 We have obtained the Advance Authorization No. 0910069436 Dt.04.11.2020 RA Hyderabad under Appendix-4J condition on export order. We are regularly exporting certain pharmaceutical Formulations to US market and other markets by obtaining the Advance Authorization for import of relevant API (Active Pharmaceutical Ingredient). We were unable to start export obligation within the export obligation period. Demand was postponed by our customer; hence we could not fulfil the export obligation within the validity. Some orders cancelled and postponed. Currently we have obtained the valid export orders against which we can fulfil export obligation to the extent FOB value \$ 98,250.00 with value addition 22.81%; hence we would humbly request your good self to grant us the extension of our export obligation period for a further 6 months from approval. In view of the above, we request you to grant us EOP extension for six months from the issue of minutes of meeting to complete the balance export obligation.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.71 M/s. Shivtek Spechemi Industries Limited, Delhi

F.No. HQRPRCAPPLY00013038AM25

Meeting No.29AM25 held on 25.03.2025 & 02.04.2025

Subject: Extension of EOP against Advance Authorization No. 0511008750 dated 10/02/2022.

Applicant Statement: We are a Two Star Export House having exports of approx. 100Cr. in a last financial year. During our entire lifecycle of exports and imports and licensing with DGFT, we have availed 86 Advance Licenses out of which 69 Nos are redeemed; 13 Nos are having valid EO; 3 Nos are pending redemption with CLA and 4 EPCG Licenses (all redeemed). This is to inform you regarding the subject, that the export obligation against the said authorization 0511008750 Dated 10/02/2022 was completed upto the extent of 90% in terms of quantity (i.e., 557400.000 Kgs) within extended export obligation period of within 2nd EO extension in accordance to actual imports made. Please note that due to slow demand of the resultant product in foreign market, we have been unable to fulfil balance export obligation of 10% i.e., (62754.113Kgs). However, we have confirmed export orders in hand now which are planned for execution in coming months. Hence, requesting PRC committee to consider our case to grant EOP extension for further 6 months enabling us to complete the balance export obligation. In view of above explanation, we hereby request your good office to,

kindly allow 3rd EOP extension against aforesaid Advance License further six months from the date of endorsement in order to complete balance 10% exports within granted EOP. Also, we hereby affirm and declare that we shall pay the applicable composition fee as per policy provisions if may approved.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0511008750 dated 10.02.2022 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ CLA Delhi)

Case No.72 M/s. Shree Laxmi Udyog, Maharashtra

F.No. HQRPRCAPPLY00012416AM25

Meeting No.29AM25 held on 25.03.2025 & 02.04.2025

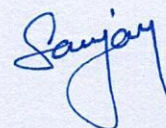
Subject: Removal of AU condition against TRQ Scheme Authorization No. 0550001576 dated 20/08/2009.

Applicant Statement: The Honorable High Court directed petitioners to apply to PRC a proper application as per procedure within four week time and with direction to DGFT/PRC to dispose of application as expeditiously as possible and in event three months from the date of this order.

We have been issued above license with AU condition for import of 820 MTs of Maize from Argentina, through STC for CIF value of Rs. 23928000 (USD 492000) under para 2.11 of FTP 2009-14 r/w Para 2.59 of HBP Vol.I. Accordingly, the said license was utilized for importation of said import items during 2009-10. However, Customs intervened and adjudicated the issue for violation of AU condition by passing an OIO dt 28.02.2017 after issuing a notice dt 09.10.2013. Aggrieved by the said OIL, applicant preferred an appeal before Hon'ble CESTAT, Mumbai vide appeal No.87321 of 2017. This is also to mention that Lt. Jt.DGFT, CLA, New Delhi also issued a SCN dt 27.07.2013, however as per our knowledge the said SCN is not adjudicated so far. These submissions are being made by the applicant light of order passed by Hon'ble Bombay High Court on 09.12.2024 (uploaded on 10.12.2024) in support of removal of Actual User (AU) conditions in the captioned license(s) issued for import of maize (pop-corn Exim Code 1005 90 00) under the Tariff Rate Quota Scheme in terms of para 2.11 of the FTP 2009-14 r/w Para 2.59 of the HBP Vol.I. The importers crave leave to submit copy of WP if required by Lt.PRC.

Decision: Withdrawn. To be placed with bunch of similar cases.

(Action: Applicant/ PRC)



Case No.73 M/s. Counter Measures Technologies Private Limited, Chennai

F.No. HQRPRCAPPLY00013029AM25

Meeting No.29AM25 held on 25.03.2025 & 02.04.2025

Subject: Request to Change end users as end user has terminated the contract against Advance Authorization No. 0111006306 dated 10/11/2022, 0111006307 dated 10/11/2022.

Applicant Statement: Change of End User i.e. National Security Guard (NSG) HQ New Delhi for whom we had imported the goods had terminated the contract. Hence the goods are lying with us since the time of import. We have gotten a contract from Rajasthan State Police and they have issued a EUC and are ready to take delivery of the goods lying in our factory over to Rajasthan Police HQ, Jaipur, alternative Government End User. SO we request your office to allow us to deliver the goods to Rajasthan State Police.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request of change of end user against Import License for restricted Items No. 0111006306 dated 10.11.2022 and 0111006307 dated 10.11.2022 which is to be treated valid for the purpose of endorsement of end user subject to all the clearances / approvals as required. PC2 to take further suitable action.

(Action: Applicant/PC2 necessary action)

Case No.74 M/s. National Engineering Industries Limited, Jaipur

F.No. HQRPRCAPPLY00013030AM25

Meeting No.29AM25 held on 25.03.2025 & 02.04.2025

Subject: Request for allow MEIS claim.

Applicant Statement: During the FY 2018-19, out of our total exports against 14 shipping bills, we have received all payments in full from overseas buyers well in time but in most cases where there were more than one eBRCs, bankers have uploaded some eBRCs to DGFT site only after the deadline date i.e.28.02.2022 as per DGFT notification No.53 dated 01.02.2022. Hence, we could not submit MEIS applications for these under noted 14 shipping bills where we have received payments in installments and late uploadation of eBRCs by bank to DGFT portal, which was totally beyond our control. Sir, as a matter of fact, if you go through the below attached excel sheet, details of shipping bills and payment realization date and BRC uploaded dates you can understand that eBRCs were uploaded only after 28.02.22 i.e. only after the last date for submitting MEIS application. For your ready

reference we have mentioned date of last payment received against each shipping bills, which shows a clear picture.[please see last column marked in red] Sir, for your ready reference, we are attaching herewith copies of all eBRCs showing date of payment and uploading date, which is self explanatory. It is very clear from the above statement that we could not claim MEIS on the above shipping bills as eBRCs were uploaded by bank after a substantial gap of time from the date of realization and the expiry of last date for submission of application i.e. 28.02.2022. Sir, in the light of above enumerated facts you can well understand that we are certainly eligible for the claim and also facing lot of problems which are beyond our control. Hence you are requested to kindly consider our genuine hardship, and consider our application and allow us to obtain MEIS benefits and hope our request will be considered on priority basis.

Decision: The Committee examined the case on the basis of the statement made by the applicant and discussed the matter at length. The Committee observed that due to delay in uploading the eBRC the firm may have faced the problem which was beyond their control. Accordingly, the Committee has decided to allow MEIS benefits against eligible shipping bills whose realization has happened within time and e-BRC have been uploaded by the bank after stipulated time. PC 3 shall check. It also decided that no cut would be imposed on the entitlement. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Jaipur /PC-3 division for necessary updation)

Case No.75 M/s. All India Importers & Exporters Association, Mumbai

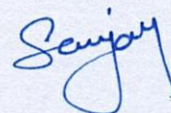
F.No. HQRPRCAPPLY00013072AM25

Meeting No.29AM25 held on 25.03.2025 & 02.04.2025

Subject: Revalidation against various DFIA Authorization Numbers.

Applicant Statement: Humble Representation with regard to PRC application for revalidation of 24 DFIA's expired due to inability to upload ARO Applications in the New IT Module subsequent to changes made in the software under Para 2.59 of FTP (2023). the DFIA's got expired due to large scale disruptions due to difficulties in submitting the documents under the New IT Module and further aggravated by Covid_19 business disruptions. Pertinently , the Hon'ble Supreme Court of India in a Suo Moto case has inter alia held the period between 15.03.2020 till 28.02.2022 , - {2022 (56) GSTL 385} (SC) .

Your honour would kindly recall that several representations, as referred above, were made before your esteemed office in the past, pointing out serious difficulties being faced by the exporters and transferee applicants while making ARO applications due to their inability in uploading the relevant documents, subsequent to changes made in the existing software under the New IT Module. A detailed list of statement of DFIA's expired due to system issues along with acknowledgements received from RA was submitted to your esteemed office on 21.06.2023 by one of



our members, M/s. Global Mercantile Pvt. Ltd. Subsequently, on the request of our member, the issue was taken up by us and representations in this regard were already made vide letter dated 29th February, 2024. However, there was no positive action was forthcoming from your esteemed office till date.

Decision: Case has been already merged and is withdrawn and closed.

(Action: Applicant)

Case No.76

M/s. Adani Wilmar Limited, Ahmedabad

F.No. HQRPRCAPPLY00013096AM25

Meeting No.29AM25 held on 25.03.2025 & 02.04.2025

Subject: Waiver of PC-18 condition/other condition of Authorization against Advance Authorization No. 0811011087 dated 21/03/2024.

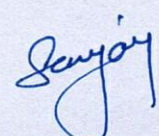
Applicant Statement: Due to the force majeure event where the wheat got damaged and non-usable for further processing for wheat flour, the company is left with no other option but to seek relief in fulfilling its export obligation under the above mentioned AA. The total quantity of damaged wheat is 590.72 MTs and we are seeking relaxation in the corresponding export obligation for 552.07 MTs of wheat flour, which corresponds to the lost wheat as per the prescribed SION E-136. Due to the challenging conditions of the international market, it is crucial to source wheat at a competitive price. Accordingly, wheat has been imported to facilitate the export of wheat flour to the international market. The good segment operates at very thin margins and any financialburden arising from the failure to meet export obligation due to unforeseen event could severely impact our business operations. We humble request the PRC to grant a one time waiver for the export obligation. The company hereby submits a request before the PRC committee to allow relaxation of Export obligation under Advance License 0811011087 dated 21.03.2024 in view of the unfortunate and unavoidable circumstances caused by a force majeure event. The detailed application along with relevant annexures is enclosed herewith. We request you to kindly an opportunity of personal hearing to represent the matter.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.77

M/s. Hi Tech International, Ludhiana



F.No. HQRPRCAPPLY00013028AM25

Meeting No.29AM25 held on 25.03.2025 & 02.04.2025

Subject: Amendment in Transferable DFIA Authorization No. 3011005044 dated 10/04/2024.

Applicant Statement: Please note that we have been issued a transferable DFIA Scrip No. 3011005044 Dt. 10.04.2024, in which CIF values are printed as Rs. 585,761.27 & USD 6,981.66 & Value addition stands at 7992.64% and since the data mentioned in the authorization is incorrect, we are not able to utilize the same. By mistake, we had not updated the CIF values in the online application, but the correct hard copy was submitted manually at the time of filing of Transferability in RA Ludhiana. The actual entitlement of CIF value should be enhanced to Rs. 28985566.42 & USD 345477.55 to import the quantity as mentioned in the license, and the actual value addition should be 48.53%. Sr. No. ITC (HS) Description Technical Character QTY. IN KGS CIF (In INR) CIF (In USD) 1 39021000 PP Granules RAFFIA GRADE BELOW 12 MFI 194477.604 26,254,476.60 312925.82 2 39011090 Granules of material used for lamination/ coating LDPE GRANULES BELOW 8 MFI 21008.383 2,731,089.82 32551.73 215485.988 28,985,566.42 345,477.55 We had tried to get it corrected but couldn't be able to do so as the functionality of the DGFT portal did not allow us to get it corrected in any manner. Also, we have raised multiple tickets through RA Ludhiana to get our issue resolved but couldn't get our issue resolved. So, you are humbly requested to please allow us an amendment in CIF values under relaxation of policy and further revalidate the license for a period of 6 months so that we can utilize the same.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length and decided to seek a detailed report from RA Ludhiana.

(Action: Applicant/ RA Ludhiana)

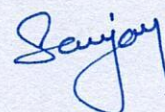
Case No.78 M/s. ITC Limited, Guntur

F.No. HQRPRCAPPLY00013100AM25

Meeting No.29AM25 held on 25.03.2025 & 02.04.2025

Subject: Extension of EOP against Advance Authorization No. 2611001546 dated 07/08/2024.

Applicant Statement: During the current year the exporters are increasingly facing container crisis and consequent re-routing of Vessels and lengthy delivery times etc. We are also enclosing articles dated 03rd December 2024, 19th September 2024 highlighting supply chain challenges for your ready reference in Annexure-1. Further, there is demand slowdown in export markets, leading to delay in receipt of orders from overseas customers, consequent delaying in fulfillment of export obligation. In view of the above, we earnestly request your good office for extension of export obligation period for another 180 days i.e. up to 19th Sept. 2025, for the Advance Authorization no 2611001546 dated 07/Aug/2024



and Bill of Entry number 5582161 dated 13/Sep/2024 (Out of Charge dated 24/Sep/2024). We kindly request your good self to approve our E.O. extension request at the earliest. It may be noted that PRC vide minute number 15AM25 dated 11/Sep/ 2024 has approved our request for extension of export obligation period against Advance Authorization no 2611001369 dated 18/Mar/2024.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 2611001546 dated 07.08.2024 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Visakhapatnam)

Case No.79 M/s. Alchemie Finechem Private Limited, Mumbai

F.No. HQRPRCAPPLY00013095AM25

Meeting No.29AM25 held on 25.03.2025 & 02.04.2025

Subject: Revalidation of Authorization/Certificate against Advance Authorization No. 0311020725 dated 16/01/2024.

Applicant Statement: Due to hike price of raw material and crises of raw material we couldn't complete the import therefore you are requested to kindly grant the revalidation further 6 months to complete the import hence you are requested to kindly grant us 6 months further revalidation to complete the import, hence plz request you grant us 6 months revalidation further to complete the import.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.80 M/s. Dana Anand India Private Limited, Pune

F.No. HQRPRCAPPLY00013069AM25

Meeting No.29AM25 held on 25.03.2025 & 02.04.2025

Subject: Re-view Application for allowing filing of shipping bills rejected for description mismatch so that rejected Merchandise Export Incentive Scheme (MEIS) in terms of Chapter 3 of Foreign Trade Policy 2015-2020 can be claimed.

This is a review case of PRC Meeting No.22AM25 held on 03.12.2024 &

06.12.2024 (Case No.22) wherein Committee rejects the case.

Applicant Statement: . 1 We would like to inform you that we had approached to the Bombay High Court vide writ petition no 10343 of 2023 and order passed on 26th November 2024. We got the judgment on December 2024 and could not communicate to Policy Relaxation committee. (copy enclosed). 2. Once again we are explaining about our Background and issue under consideration 2.1. We, M/s Dana Anand India Pvt Ltd, erstwhile known as M/s Spicer India Private Limited (? Spicer? or 'the Company') is engaged in manufacturing of 'Drivetrain' products and other automotive parts namely, axles, driveshaft and components. The manufactured products are sold within India and outside India. 2.2. The goods exported outside India fall under ITC(HS) code, ?87085000? (Description of entry reads as follows - Drive-Axle with differential, whether or not provided with other transmission components, non-driving axles and its parts thereof)?. 2.3. Exports of aforesaid goods outside India are entitled to rewards in the form of duty credit scrips under MEIS of Foreign Trade Policy, 2015-20 (?FTP?). The tariff entry as mentioned in para 1.2 is covered in Appendix 3B of the FTP which prescribes the incentive rate under MEIS. The relevant extract of Appendix 3B of FTP 2015-20 is provided below: MEIS S.No ITC(HS) Description MEIS Rate ?4551 87085000 Drive Axles With Differential W/N Provided with Other Transmission Components 3? 2.4. In light of the above, the Company had filed MEIS applications for the period 2016-17 with Regional Authority (?DGFT Pune?), with respect to export of goods falling under ITC (HS) code 87085000. 2.5. On the basis of twenty six applications filed by the Company, duty credit scrips amounting to INR 8,10,27,671 were to be received. However, the applications were partially processed and duty credit scrips amounting to INR 6,07,57,148 were granted. Thus, leading to shortfall in the receipt of duty credit scrips to the tune of INR 2,02,70,553 (Enclosed as Annexure II). 2.6. We were communicated by DGFT Pune that MEIS scrips has been rejected on those entries appearing in shipping bills where there was description mismatch. However, when we checked practically, we did not find any description mismatch. Sample copy of shipping bill, Ecom application for MEIS and MEIS license (Enclosed as Annexure III) showing that there is no description mismatch. 2.7. Subsequently, DGFT issued directives to all regional authorities (vide public notice no. 62/2015 dated 16 February 2018), stating that except for certain ITC(HS) codes provided in annexure to the aforesaid public notice, MEIS applications shall be processed only on the basis of ITC(HS) codes as specified in the shipping bills. However, applications finalized (including applications already rejected) before the issuance of the said public notice were not to be re-assessed basis this notice. 2.8. Annexure to the aforesaid public notice specifying the ITC (HS) codes for which MEIS applications to be processed after matching the description did not include ITC (HS) code 87085000. Thus, MEIS application for ITC (HS) code 87085000 were to be processed without matching the description of the items. 2.9. Further, DGFT vide trade notice no. 26/2018 dated 23 March 2018 instructed all Regional Authorities to consider MEIS applications rejected before issuance of aforesaid public notice as well. Thus, MEIS applications rejected before 16 February 2018 may be re-processed on the basis of aforesaid public notice. In light of the above, the Company humbly submits that the duty scrips amounting to approx. INR 2 Crore should be considered and granted. We sincerely request the PRC and DGFT office to consider our request of



considering the remaining duty scripts under MEIS. Additionally, we also request to give the Company or its representative(s), an opportunity of being heard in person and explain the matter in detail.

Copy of Order of Hon'ble Court was seen.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length and decided to refer to PC-3 and RA for examination and comments within 15 days after which matter may be brought back to PRC. PH may be afforded after getting inputs. Copy of RA Report and PC3 Report is to be sent to Petitioner.

(Action: Applicant/ PC-3 for Report/ RA Pune for Report/PRC).

